

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI
APPEAL NOS. 2 TO 12 OF 2024 (SZ)

M/s. Aiswarya Gold Covering
Rep. by its Partner, Thrissur, Kerala.
& 10 Others

...Appellant(s)

Versus

The Chairman
Kerala State Pollution Control Board, Kerala
and Ors.

...Respondent(s)

ADDITIONAL TYPED SET FILED BY THE APPELLANTS

E-FILED ON 05.03.2024


M/s. P. KOKILA
K. PRIYANKA
B. GIRIJA

COUNSEL FOR THE APPELLANT
MOBILE NO. 9600137731

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI
APPEAL NOS. 2 TO 12 OF 2024 (SZ)**

M/s. Aiswarya Gold Covering
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Dated at Chennai on this the 5th day of March, 2024

COUNSEL FOR THE APPELLANTS

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI

APPEAL NOS. 2 TO 12 OF 2024 (SZ)

IN THE MATTER OF:

Appeal No.02/2024 (SZ)

M/s. Aiswarya Gold Covering
Rep. by its Partner, Thrissur, Kerala.

Appeal No.03/2024 (SZ)

M/s. Golden View Plating,
Rep. by its Proprietor, Thrissur, Kerala.

Appeal No.04/2024 (SZ)

M/s. Honest Electrocolouring,
Rep. by its Proprietor, Thrissur, Kerala.

Appeal No.05/2024 (SZ)

M/s. Rajesh Kumar Electro Plating,
Rep. by its Proprietor, Thrissur, Kerala.

Appeal No.06/2024 (SZ)

M/s. Renu Gold Covering,
Rep. by its Proprietor, Thrissur, Kerala.

Appeal No.07/2024 (SZ)

M/s. Bee Pee Gold Imitations,
Rep. by its Proprietor, Thrissur, Kerala.

Appeal No.08/2024 (SZ)

M/s. Dot Engineering,
Rep. by its Proprietor, Thrissur, Kerala.

Appeal No.09/2024 (SZ)

M/s. Indu Ornaments,
Rep. by its Proprietor, Thrissur, Kerala.

Appeal No.10/2024 (SZ)

M/s. Pee Gee Gold Covering,

Rep. by its Proprietor, Thrissur, Kerala.

Appeal No.11/2024 (SZ)

M/s. Three Star Electro Plating,
Rep. by its Proprietor, Thrissur, Kerala.

Appeal No.12/2024 (SZ)

M/s. Two Star Design Gold Covering,
Rep. by its Proprietor, Thrissur, Kerala.

...Appellant(s)

Versus

The Chairman
Kerala State Pollution Control Board, Kerala
and Ors.

...Respondent(s)

MEMO FILED BY THE APPELLANTS

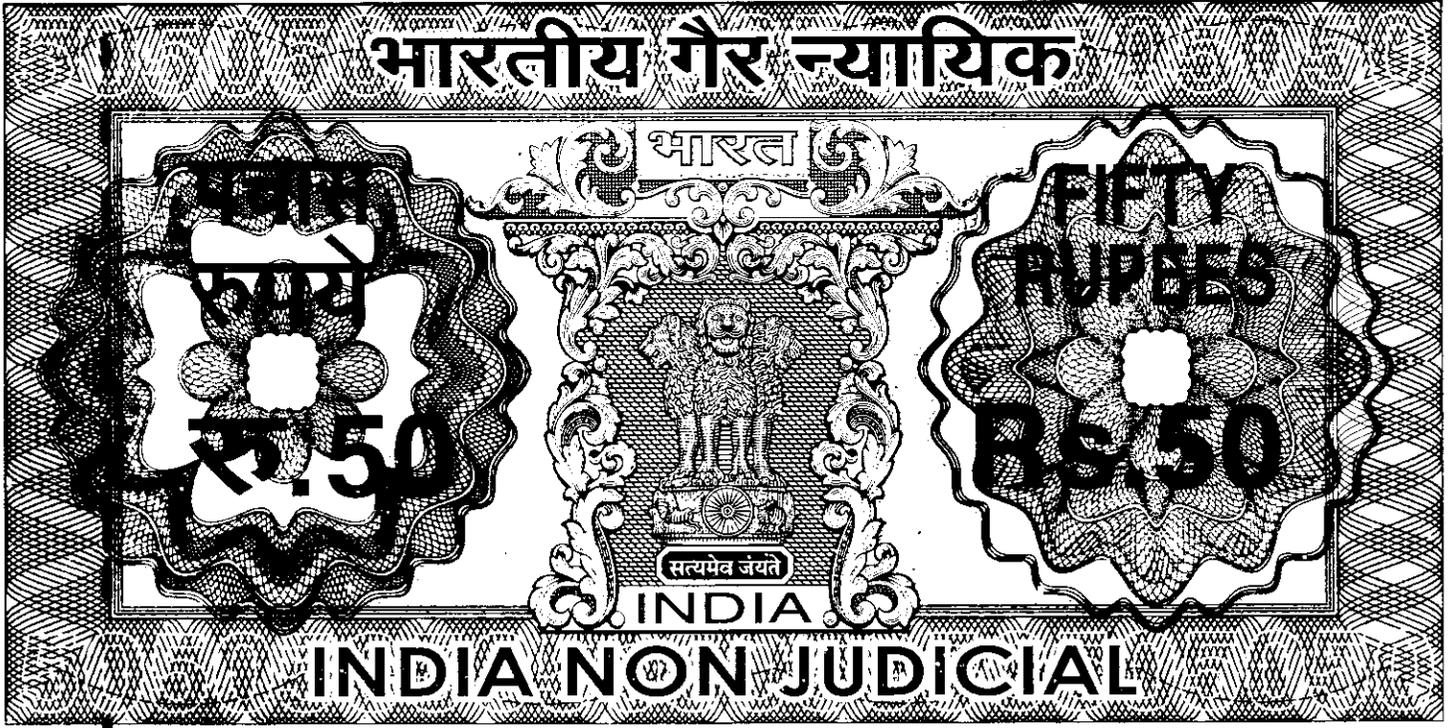
The Appellants beg to submits as follows:

1. That the Appellants have filed the above Appeals against the similar impugned orders dated 28.11.2023 passed under Section 5 of the Environment (Protection) Act, 1986 by the Kerala State Pollution Control Board levying environmental compensation.
2. That this Hon'ble Tribunal in its Common order dated 02.02.2024 has granted an interim stay of the impugned orders, on condition that the appellants shall furnish the Bank Guarantee of Rs.1,50,000/- (Rupees One Lakh and Fifty Thousand only) in favour of the Kerala SPCB's Environmental Protection Fund within a period of 4 (Four) weeks.
3. That in compliance of the above direction of this Hon'ble Tribunal, the Bank Guarantee of Rs.1,50,000/- (Rupees One Lakh and Fifty Thousand only), were furnished by the Appellant, and the copies of the same are annexed herewith.

Under the above circumstances, it is respectfully prayed that this Hon'ble Tribunal may be pleased to record the above memo as compliance of the Common order dated 02.02.2024 passed by this Hon'ble Tribunal in Appeal Nos. 2 to 12 of 2024, and thus render justice.

Dated at Chennai on this the 5th day of March, 2024


COUNSEL FOR THE APPELLANTS



കേരളം കേരल KERALA

CY 410402

BANK GUARANTEE FOR SECURITY DEPOSIT

IBG No : 1704IBG144980
Amount : 150000/-
Effective Date : 05-03-2024
Expiry Date : 04-03-2025
Claim Expiry Date : 04-03-2026

The CHAIRMAN, KERALA STATE POLLUTION CONTROL BOARD
Environmental Protection Fund
Account No.67366954329 SBI-IFSC SBIN0070212
Pattom LIC Junction Branch

To,

THE CHAIRMAN,
KERALA STATE POLLUTION CONTROL BOARD
ENVIRONMENTAL PROTECTION FUND, PLAMOODU
PATTOM P O, THIRUVANANTHAPURAM, KERALA, INDIA, 695004



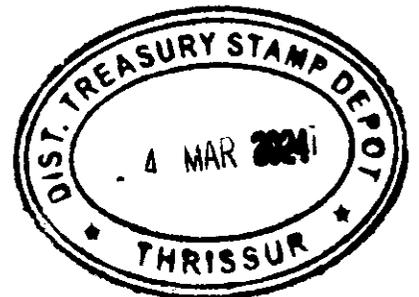
For THE FEDERAL BANK LTD.

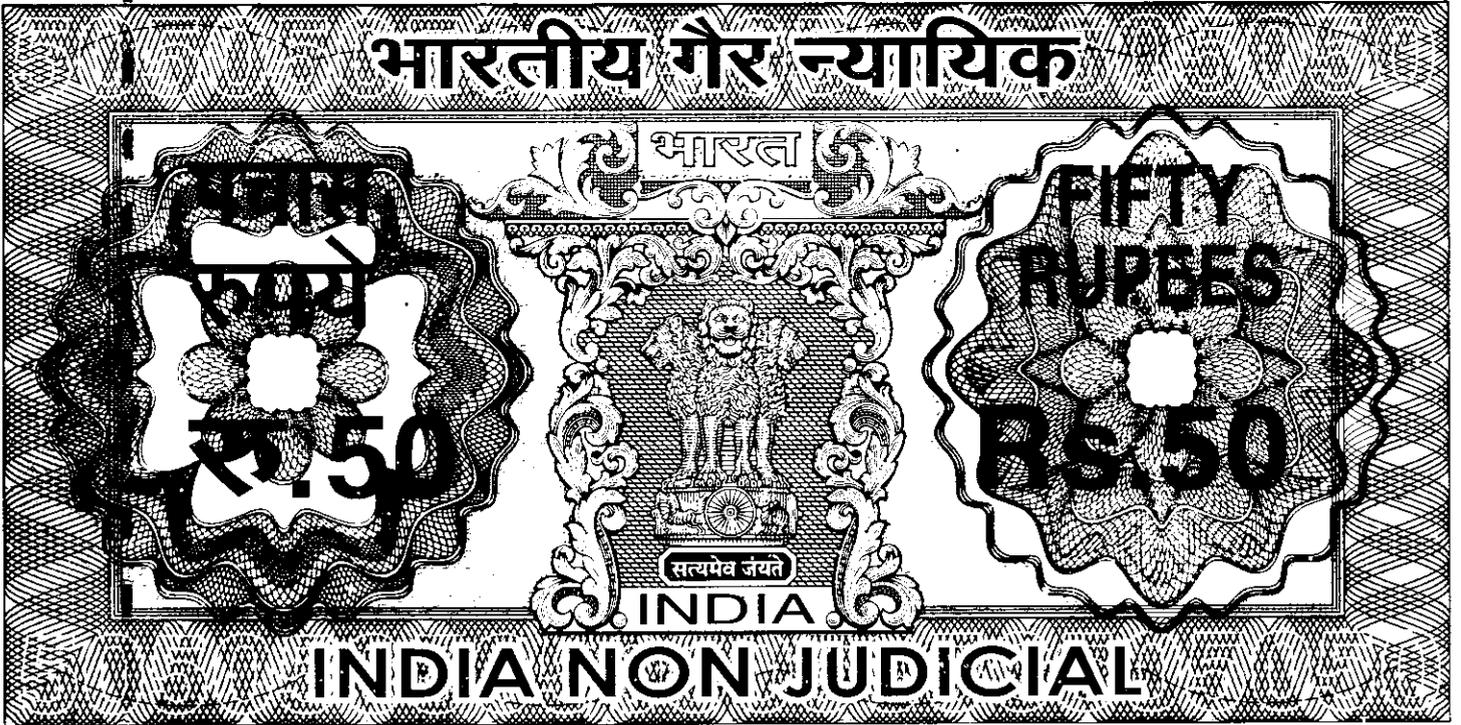
DHARMI M.S.
MANAGER AND BRANCHHEAD
BR. AMBALLUR



no: 30998 1250
നമ്പർ 30998 1250
പനമകുട്ടിചിറ
5-3-2024


K.R. SEBASTIAN
VENDOR No: 21
PANAMKUTTICHIRA
5-3-2024





കേരളം KERALA

CY 410401

This deed of guarantee made at Amballur on this the 05th day of March 2024 by THE FEDERAL BANK LTD, a banking company within the meaning of Companies Act, 2013, and licensed to carry on the business of banking under the Banking Regulation Act, 1949, having its Registered Office at "Federal Towers", Aluva - 683101, Ernakulam, Kerala, and having one of its Branch Offices, amongst others, at Amballur, Shaas Avenue, Amballur Junction, Pudukkad PO, Thrissur, Kerala, 680301 (hereinafter referred to as the Bank which expression shall include its successors and assigns) in favour of THE CHAIRMAN, KERALA STATE POLLUTION CONTROL BOARD, a statutory body established under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution), Act, 1981 having its Head Office at ENVIRONMENTAL PROTECTION FUND, PLAMOODU, PATTOM P O, THIRUVANANTHAPURAM, KERALA, INDIA, 695004 (hereinafter referred to as KSPCB), which expression shall include its successors and assigns.

As per the joint Order of Hon'ble National Green Tribunal Southern Zone, Chennai dated: 02-02-2024 in Appeal Nos. 02/2024 to 12/2024, an interim stay is granted in Favor of M/s AYSWARYA GOLD COVERING, 232 O E I A, MAJOR INDUSTRIAL ESTATE, OLLUR, KERALA, INDIA, 680306 (hereinafter referred to as the applicant) on the condition that they had to furnish a Bank Guarantee of Rs: 150000/- (Rupees One Lakh and Fifty Thousand only) in favour of THE CHAIRMAN, KERALA STATE POLLUTION CONTROL BOARD within a period of four weeks failing which the stay will be automatically vacated without further reference to the National Green Tribunal.

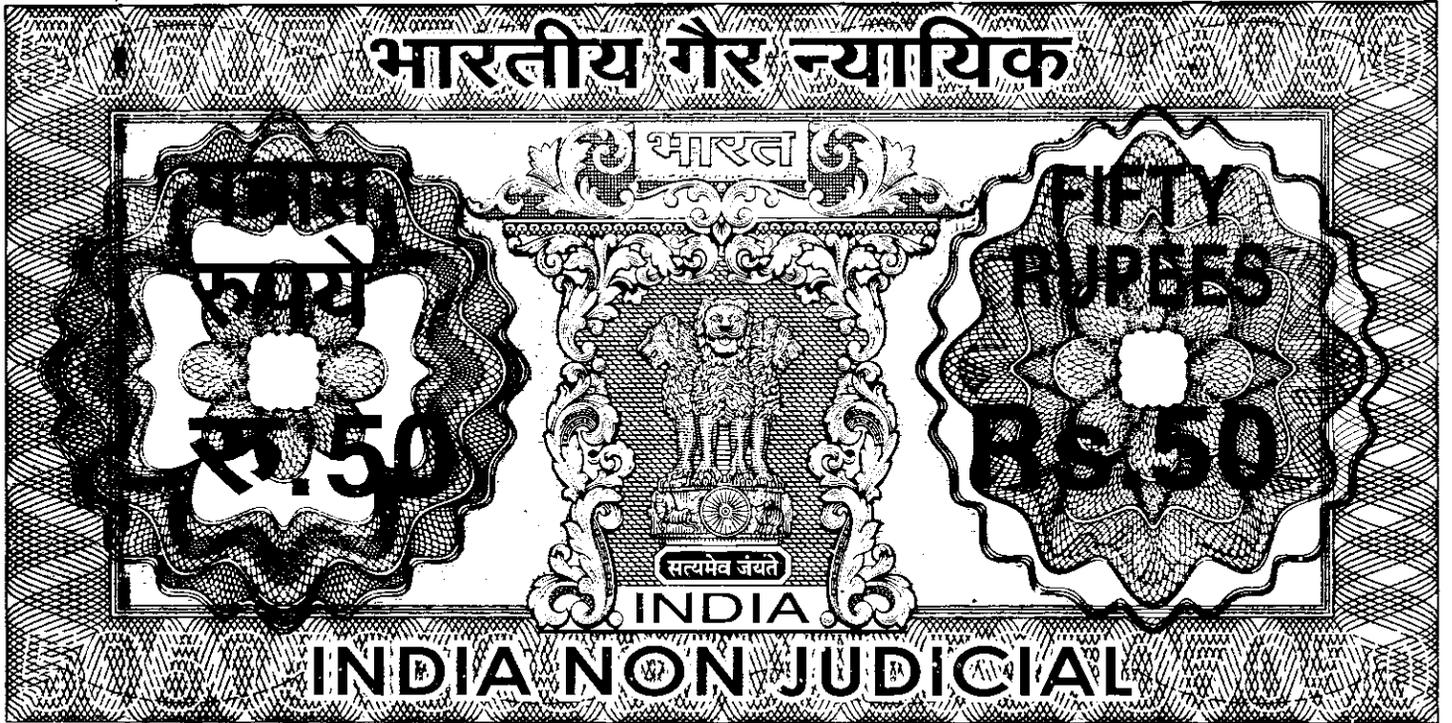
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For THE FEDERAL BANK LTD.

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 DHANIL M.S.
 MANAGER AND BRANCH HEAD
 BR. AMBALLUR

No 30992 R50
 കെ.എസ്.എസ്. സെക്ഷൻ
 കണ്ടൻ
 03/03/24

[Handwritten signature]
 K.R. SEBASTIAN
 VENDOR No: 21
 PANAMKUTTICHIRA
 5-3-2024



കേരളം KERALA

CY 410403

Now therefore on the request by M/s AISWARYA GOLD COVERING (hereinafter referred to as the applicant) the Bank had agreed to execute this Bank guarantee for Rs: 150000/- (Rupees One Lakh and Fifty Thousand only) for a period of 12 months in favour of THE CHAIRMAN, KERALA STATE POLLUTION CONTROL BOARD in the manner herein after appearing:

1. The Bank understands that the KSPCB, on being convinced of any failure, violation, or shortcomings on the part of the M/S Aiswarya Gold Covering in implementing the pollution control measures as directed by the KSPCB, may invoke the bank guarantee.
2. The Bank hereby undertakes to pay to KSPCB an amount of Rs: 150000/- (Rupees One Lakh and Fifty Thousand only) without any demur, on a demand from the KSPCB during the validity period of the Bank Guarantee. However, liability of the Bank under this guarantee shall be restricted to an amount of Rs: 150000/- (Rupees One Lakh and Fifty Thousand only).

[Handwritten Signature]

For THE FEDERAL BANK LTD.

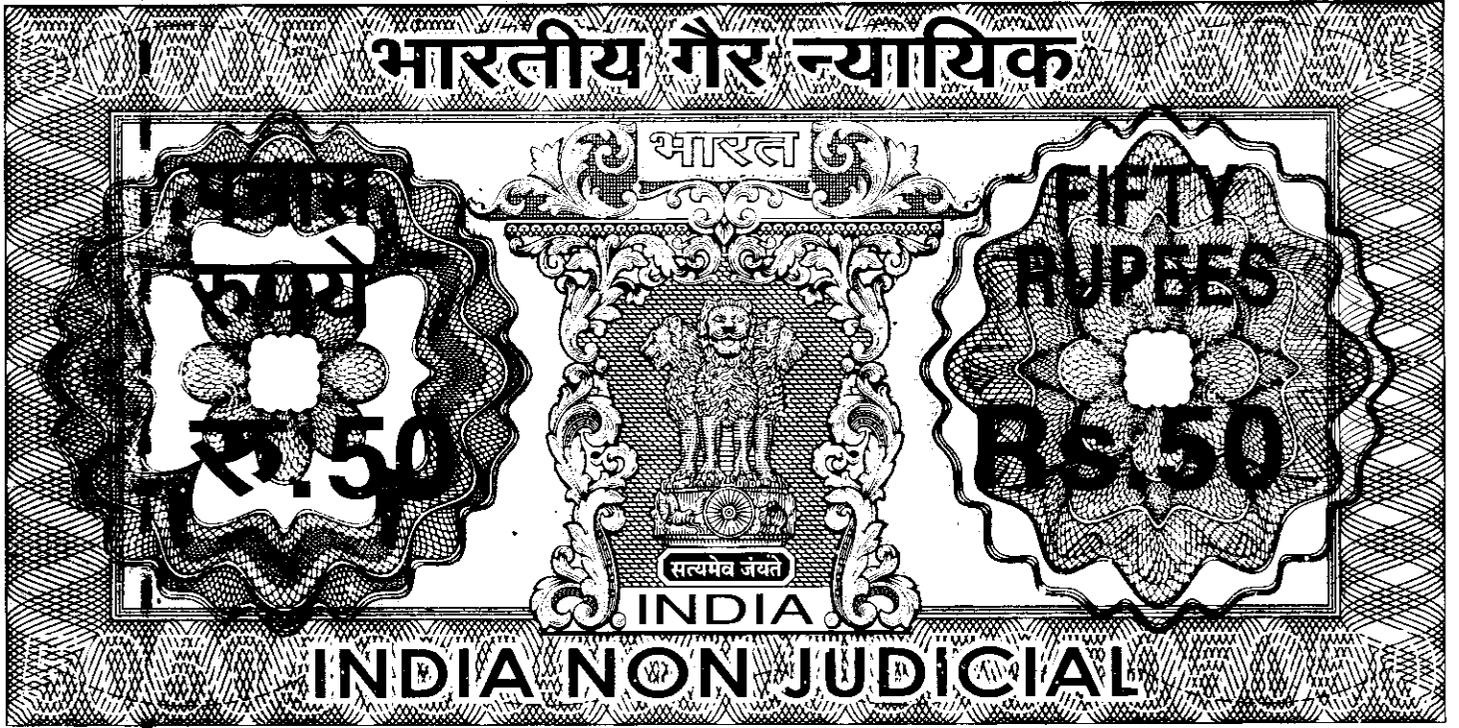
 OMARIL M.B.
 MANAGER AND BRANCH HEAD
 BR: AMBALLUR

Page 3 of 5

NO 30999 P50
 കെ.ആർ. സെബാസ്റ്റ്യൻ
 വെൻഡർ

K.R. SEBASTIAN
 VENDOR No: 21
 PANAMKUTTICHIRA
 5-3-2024

4 MAR 2024



കേരളം കേരल KERALA

CY 410404

3. The Bank does hereby expressly waive all or any of the rights of the guarantor as surety, which may any time be inconsistent with any of the provisions of this bank guarantee.

4. This guarantee shall remain in force for 12 months i.e., upto 04-03-2025 and unless a demand to enforce a claim is made under this bank guarantee by the Chairman KSPCB to the bank within 04-03-2026, the rights of the KSPCB under this guarantee shall be forfeited and the Bank shall be relieved and discharged from all liability there under.

5. The guarantor does hereby confirm and declare that the guarantor is entitled to issue this guarantee and a duly authorized person on behalf of the guarantor signs this guarantee.

6. The Bank undertakes not to revoke this guarantee during its currency without the previous consent of the KSPCB Ltd. writing.

For THE FEDERAL BANK LTD.
 DHANU M.S.
 MANAGER AND BRANCH HEAD
 BR. AMBALLUR

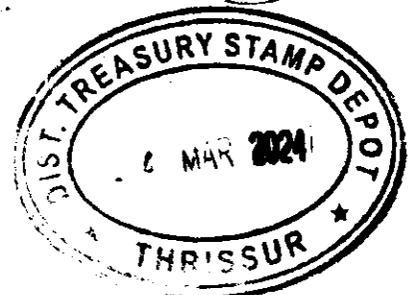
Page 4 of 5



[Handwritten signature]
 THE FEDERAL BANK LTD.

Rs 50000
 01-03-2024
 03466

[Handwritten signature]
 K.R. SEBASTIAN
 VENDOR No: 21
 PANAMKUTTICHIRA
 5.3.2024



7. Notwithstanding anything to the contrary contained herein

i) Our liability under this Bank Guarantee shall not exceed Rs: 150000/- (Rupees One Lakh and Fifty Thousand only).

ii) This Bank Guarantee shall be valid up to 04-03-2025.

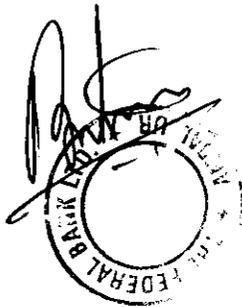
iii) We are liable to pay the guarantee amount only and only if we receive from you at our address stated below, a written claim or demand no later than 1 Year from the said expiry date, failing which all your rights under this guarantee shall extinguish and we shall stand completely discharged.

Address for service of Claim/Demand

The Federal Bank Limited,
Trade Finance Division,
Federal Operations & Services Ltd (FedServ),
Carnival Info Park, Phase 1, Third Floor,
Kochi, Kerala, India - 682042.

Dated this the 05th day of March 2024

FOR THE FEDERAL BANK LIMITED



For THE FEDERAL BANK LTD.
DHAMIL M.S.
MANAGER AND BRANCH HEAD
BR. AMBALLUR





കേരളം കേരള KERALA

CY 680618

This forms an integral part of Bank Guarantee No: 0060BG000022024

BG No: 0060BG000022024
Amount: Rs. 1,50,000/-

Issue date: 29-02-2024
Expiry date: 28-02-2025
Last date for lodgement of claim: 28-02-2025

274A

For South Indian Bank
Senior Manager, Ollur Branch

South Indian Bank, Ollur Branch

കേരളം 27-30 നമ്പർ ബ്രാഞ്ച്

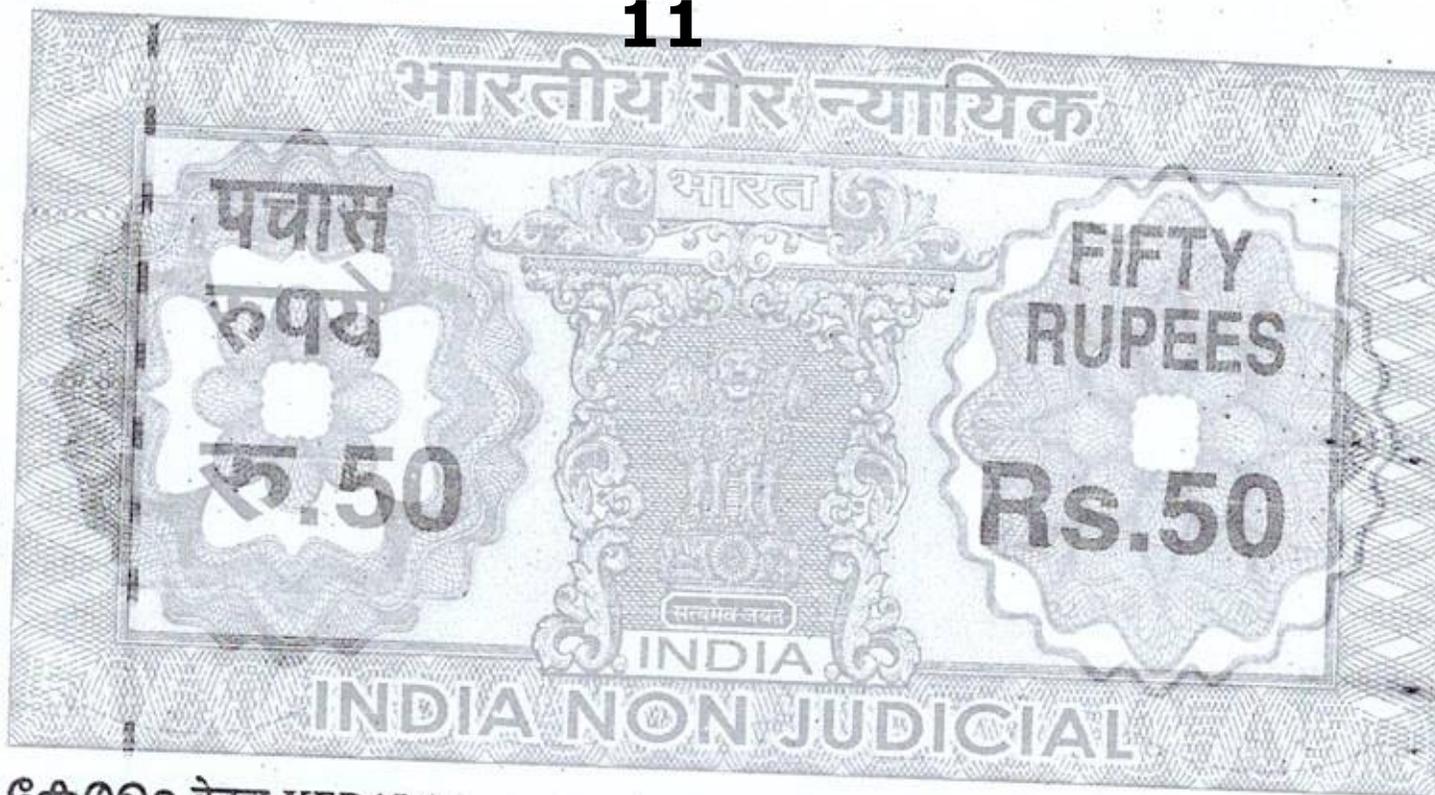
Authorized Signatory 1

For The South Indian Bank Ltd.

Asst. Manager
Br. Ollur



Authorized Signatory 2



കേരളം കേരल KERALA

CY 680617

This forms an integral part of Bank Guarantee No: 0060BG000022024

BG No: 0060BG000022024
Amount: Rs. 1,50,000/-

Issue date: 29-02-2024
Expiry date: 28-02-2025
Last date for lodgement of claim: 28-02-2025

27480

For South Indian Bank

Senior Manager, Olur Branch

South Indian Bank, Olur Branch

കേരളം 27-02-2024

Authorized Signatory

For The South Indian Bank Ltd.

Asst. Manager
Br. Olur

Handwritten signature and date: 29/2/24

Authorized Signatory 2





കേരളം കേരल KERALA

CY 680616

This forms an integral part of Bank Guarantee No: 0060BG000022024

BG No: 0060BG000022024

Amount: Rs. 1,50,000/-

Issue date: 29-02-2024

Expiry date: 28-02-2025

Last date for lodgement of claim: 28-02-2025

20479

For South Indian Bank

Senior Manager, Ollur Branch

South Indian Bank, Ollur Branch.
കേരള ബാങ്ക് 37-38 നമ്പർ ബിഗ്നാ

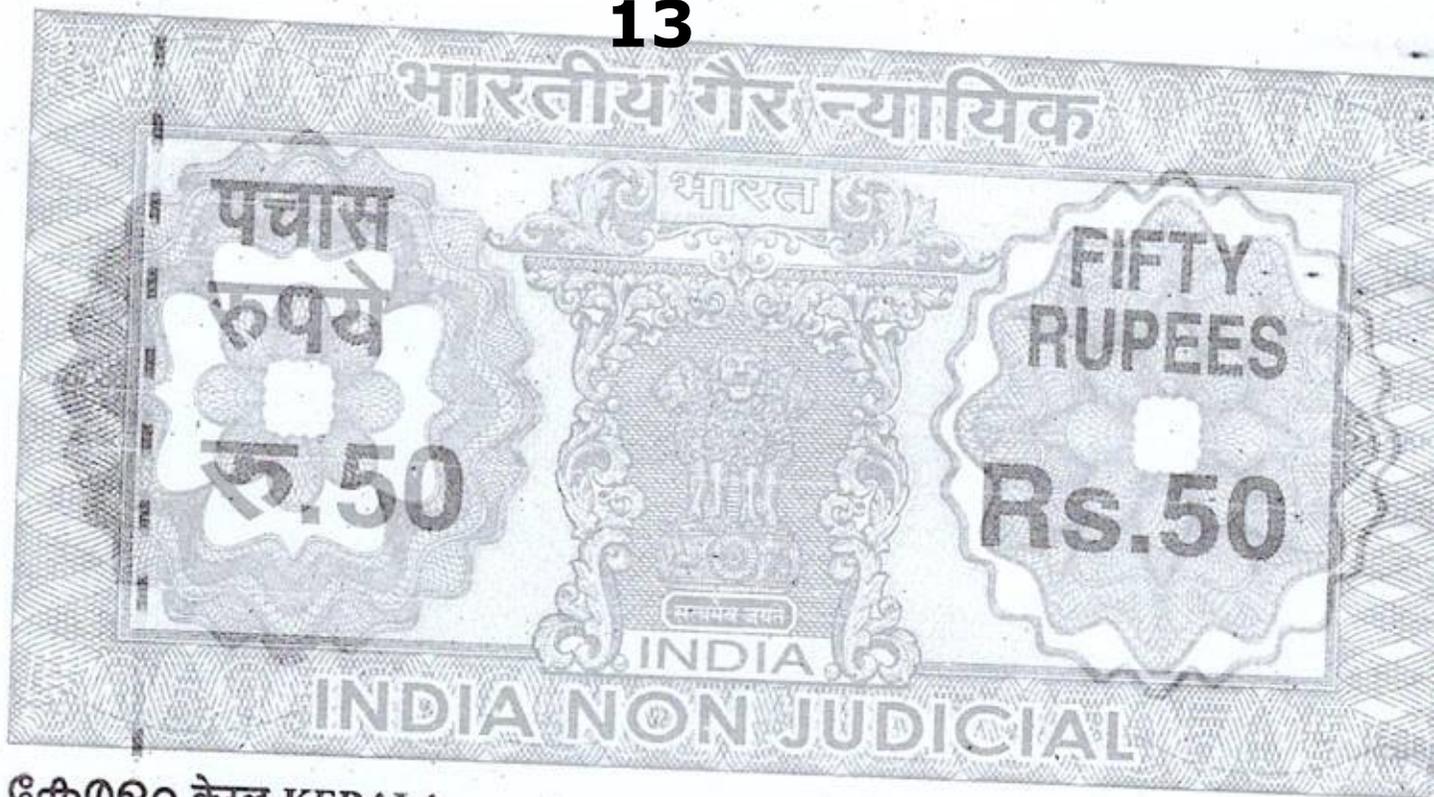
ഉപാധ്യക്ഷൻ (പ്രധാന സിഗ്നേച്ചർ)
Authorized Signatory 1

For The South Indian Bank Ltd.

Asst. Manager
Br. Ollur

25/2/24
Authorized Signatory 2





കേരളം കേരल KERALA

CY 680615

This forms an integral part of Bank Guarantee No: 0060BG000022024

BG No: 0060BG000022024

Amount: Rs. 1,50,000/-

Issue date: 29-02-2024

Expiry date: 28-02-2025

Last date for lodgement of claim: 28-02-2025

27478

For South Indian Bank

For The South Indian Bank Ltd

South Indian Bank Ollur Branch.

കേരളം 37-38 നമ്പർ ബ്രാഞ്ച്

ഓഫീസ് കോർഡിനേറ്റർ

Authorized Signatory 1

Asst. Manager
Br. Ollur



Handwritten signature and date 29/2/24

Authorized Signatory 2

14
BANK GUARANTEE

BG No: 0060BG000022024
Amount: Rs. 1,50,000/-

Issue date: 29-02-2024
Expiry date: 28-02-2025
Last date for lodgement of claim: 28-02-2025

The CHAIRMAN, KSPCB Environmental Protection Fund
Account No.67366954329 SBI-IFSC SBIN 0070212
Pattom LIC Junction Branch

To THE CHAIRMAN
Kerala State Pollution Control Board
Plamoodu, Pattom P.O,
Thiruvananthapuram -695004

This deed of guarantee made at Ollur on this the 29th day of February 2024 by the The South Indian Bank Limited, a Banking Company, registered under the Companies Act, 1913, having its registered office at SIB House TB Road, Mission Quarters Thrissur-680 001, Kerala and having one of its branches/ offices among other places at Ollur Branch- ,Door No.Xi/758, Ramus Shopping Mall, Main Road, Panamkuttichira Thrissur 6803306,-- (hereinafter referred to as the Bank or the Guarantor which expression shall include its successors and assigns) in favour of The Chairman, Kerala State Pollution Control Board, a statutory body established under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution), Act, 1981 having its Head Office at Plamoodu, Pattom P.O, Thiruvananthapuram 695004 (hereinafter referred to as KSPCB), which expression shall include its successors and assigns

WHEREAS as per order of Hon'ble NGT dated 20.02.2022 in OA No.20/2016 a joint committee was constituted to ascertain the compliance status of the respondents electroplating units including this respondent, M/s Golden View Plating (Hereinafter referred as the BG applicant) operating in the Ollur industrial estate;

WHEREAS as per order of the Hon'ble NGT dated 07.03.2023 the joint committee was directed to ascertain the period of past violation and to calculate EC for the period;

WHEREAS the joint committee has assessed the EC as per the CPCB guidelines;

WHEREAS respondents was directed to remit an amount of Rs 5,41,417(Rupees Five Lakh Forty One Thousand Four Hundered and Seventeen Only) as EC by direction No.KSPCB/977/2023-EE-1 dated 28.11.2023 of the Chairman, Kerala State Pollution Control Board;

WHEREAS this respondents has filed an appeal No.03/2024(SZ) to the Hon'ble NGT to set aside the impugned order No.KSPCB/977/2023-EE-1 dated 28.11.2023 of the Chairman, KSPCB;

For South Indian Bank

Authorized Signatory, Pattom LIC Junction Branch

For The South Indian Bank Ltd.

Asst. Manager
Authorized Signatory 2
B. Ollur

WHEREAS the Hon'ble NGT in the above appeal in its order dated 02.02.2024 has granted an interim stay on the condition that all the appellants in 04/2024 has to furnish a Bank guarantee of Rs.1,50,000/- (Rupees One Lakh Fifty Thousand Only) in favour of Kerala State Pollution Control Board's Environment Protection fund within a period of four weeks failing which the stay will be automatically vacated without further reference to the tribunal

Now therefore the Bank on the request by GOLDEN VIEW PLATING, INDUSTRIAL ESTATE, NEAR ASSOCIATION BLDG, OLLUR, THRISSUR- 680306 issuing this Bank guarantee of Rs.1,50,000/- (Rupees One Lakh Fifty Thousand Only) in favour of The Chairman, KSPCB hereby executes the Bank Guarantee in the manner hereafter appearing:

1. The Bank understands that the KSPCB on being convinced of any failure, violation or shortcomings on the part of the M/S Golden View Plating in implementing the pollution control measures as directed by the KSPCB, may invoke the bank guarantee.
2. The bank hereby undertakes to pay to KSPCB an amount of Rupees 150000/- for with without any demur on a demand from the KSPCB during the validity period of the Bank Guarantee. However, liability of the Bank under this guarantee shall be restricted to an amount of Rs.1,50,000/- (Rupees One Lakh Fifty Thousand only)
3. The guarantor does hereby expressly waive all or any of the rights of the guarantor as surety, which may any time be inconsistent with any of the provisions of this bank guarantee.
4. This guarantee shall remain in force upto 28.02.2025 and unless a demand to enforce a claim is made under this bank guarantee by the The Chairman KSPCB to the bank within the said period, the rights of the KSPCB under this guarantee shall be forfeited and the Bank shall be relieved and discharged from all liability there under.
5. The guarantor does hereby confirm and declare that the guarantor is entitled to issue this guarantee and a duly authorized person on behalf of the guarantor signs this guarantee.
6. The Bank undertakes not to revoke this guarantee during its currency without the previous consent of the KSPCB in writing.
7. Notwithstanding contained herein
 - a. Our liability under the bank guarantee shall not exceed Rs.150000/- (Rupees One Lakh Fifty Thousand Only)
 - b. This bank guarantee shall be valid upto 28.02.2025
 - c. We are liable to pay the guaranteed amount or any part thereof under this bank guarantee only and only if you serve upon us a written claim or demand on or before 28.02.2025
 - d. This guarantee shall automatically stands cancelled notwithstanding that the original guarantee document is not returned to us by you even after the expiry of the final date of claim as mentioned in the above clause (c)

In witness thereof, the Bank, through its authorized officers has set its hand and stamp on this 29th day of February 2024

For South Indian Bank

Senior Manager, Ollur Branch

Authorized Signatory 1

For The South Indian Bank Ltd.

Asst. Manager

Authorized Signatory 2



കേരളം കേരल KERALA

DA 943784

Date: 29/02/2024

Performance Bank Guarantee No. - ~~775GPGE240605001~~

Performance Bank Guarantee Amount - Rs. 1,50,000/-

Form of Bank Guarantee as per Form No.27 of The Gazette of India :

Extraordinary

In the matter of:

Civil Appeal /Petition/C.M.P. Appeal No.04/2024(SZ)

And

In the matter of: M/s Honest Electro Colouring V/s The Chairman, Kerala State Pollution Control Board, Kerala and Ors.

B.G. Received on 11/3/2024



Remy
REMY RAPHAEL
अधिकारी OFFICER
SP No. 30124

Smitha
स्मिता रवीन्द्रन/SMITHA RAVINDRAN
प्रबंधक/MANAGER
S.P.No:22598

No 28768 R50
Honest Electro Colouring
Ors

Sebastian
K.R. SEBASTIAN
VENDOR No: 21
PANAMKUTTICHIRA

22-2-2024
Internal





കേരളം കേരल KERALA

DA 943786

of the Hon'ble NGT allowing / modifying / dismissing the said appeal and setting aside the decree or such other lesser amount as the Court may order. We Canara Bank are hereby held firmly bound unto the Hon'ble NGT through the Registrar of the said Court for the payment to it or to The Chairman, Kerala Pollution Control without demur of the said sum Rs.1,50,000/-, or such other lesser amount as may be ordered by the Hon'ble NGT and require to be paid or refunded by the M/s Honest Electro Colouring, to The Chairman, Kerala State Pollution Control Board, Thriuvananthapuram, (Environmental Protection Fund of the Board) as a result of the final disposal of the said Appeal No.04/2024(SZ) and the guarantee herein contained shall not be affected by any change in the constitution of the Bank and it is HEREBY agreed by and between the parties that this guarantee shall remain in full force and virtue till the disposal of the Appeal No.04/2024(SZ) to Which the aforesaid order of the Court relates and until an order of the said Court is made discharging this guarantee.

Remy
 रेमि राफेल
 REMY RAPHAEL
 अधिकारी OFFICER
 SP No. 30124

Smitha
 सिमिथा रवीन्द्रन, SMITHA RAVINDRAN
 डी.एम. / MANAGER
 S.P. No. 22598

NO 28770 Re 50
 Honest Electrocolouring
 Ollur

K.R. Sebastian
 K.R. SEBASTIAN
 VENDOR No: 21
 PANAMKUTTICHIRA



Internal 22.2.2024



കേരളം കേരल KERALA

DA 943785

Whereas M/s Honest Electro Colouring above-named has filed an Appeal in the Hon'ble National Green Tribunal (NGT), Southern Zone, Chennai against the order No.

KSPCB/977/2023-EE-1 dated 28.11.2023 by The Kerala State Pollution Control Board

And whereas on a motion made for the purpose on the 02.02.2024 the Hon'ble NGT said court has in the aforesaid proceedings been pleased to order inter alia as follows:

There will be an order of interim stay on condition that the appellant in 04/2024 SZ furnishes the Bank Guarantee of Rs.1,50,000/-, in favour of Kerala State Pollution Control Board's Environmental Protection Fund (as mentioned in the impugned order) within a period of 4 (Four) weeks , failing which, the stay granted will be automatically vacated without further reference to this Tribunal

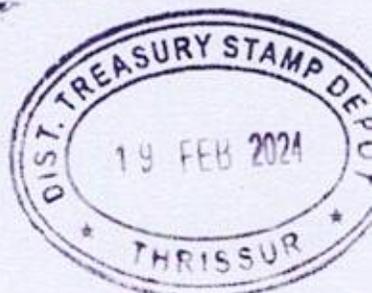
And whereas M/s Honest Electro Colouring the appellant has requested us Canara Bank, a body corporate under the Banking Companies (Acquisition & Transfer of Undertakings) Act, 1970 having its Head Office at No. 112, JC Road, Bengaluru and one of its offices at Mechery Tower, Ollur, Thrissur, Kerala – 680306 to guarantee the due payment of the said sum of Rs.1,50,000/-, (here give the amount) by the said M/s Honest Electro Colouring in the event

रमि राफेल
REMY RAPHAEL
अधिकारी OFFICER
SP No. 20121

सिमता रवीन्द्रन/SHRITHA RAVINDRAN
प्रबंधक / MANAGER
S.P.No. 22598

K.R. SEBASTIAN
VENDOR No: 21
PANAMKUTTICHIRA

22. 2. 2024



No 28769 Rs 50
Honest Electrocolouring
ollur



കേരളം കേരल KERALA

DA 943787

“This Bank Guarantee shall be effective only when the BG message is transmitted by the issuing Bank through SFMS to State Bank of India, Pattom LIC Junction Branch and written confirmation to that effect is issued by the bank of Beneficiary.”

Notwithstanding anything contained herein:

- (i) Our liability under this Bank Guarantee shall not exceed Rs. 1,50,000 (One Lakh Fifty Thousand Only).
- (ii) This Bank Guarantee shall be valid up to 28/02/2025; and
- (iii) We are liable to pay the guaranteed amount or any part thereof under this Bank Guarantee only and only if you serve upon us a written claim or demand on or before 28/02/2025.

IN WITNESS WHEREOF we the Canara Bank has executed this.

This the 29th day of February 2024

Signed

For Canara bank

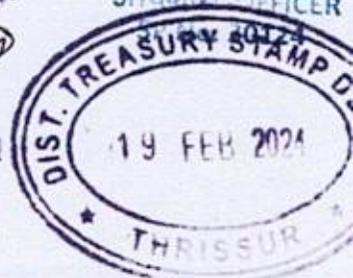
For Canara Bank

[Signature]
 सिमिता रवीन्द्रन/SMITHA RAVINDRAN
 अधिकारी / OFFICER
 3. P.No. 22508

[Signature]
 रमि राफेल
 अधिकारी / OFFICER
 REMY RAPHAEL
 अधिकारी OFFICER

Witness :
 रमि राफेल
 अधिकारी OFFICER
 SP No. 30124

[Signature]
 K.R. SEBASTIAN
 VENDOR No: 21
 PANAMKUTTICHIRA



no 28771
 Honor

R50
 Electro colouring
 ollur

Intam 22. 2. 2024



കേരളം കേരल KERALA

CZ 001763

BG No: 086BG01240590002
Issue Date: 28/02/2024
BG Amount: Rs.1,50,000/-
Expiry Date :27/02/2025
Claim Expiry Date: 27/02/2026

BANK GUARANTEE

To,
THE CHAIRMAN
Kerala State Pollution Control Board
Plamoodu, Pattom P.O,
Thiruvananthapuram -695004

This deed of guarantee made at Ollur on this the 28th day of February 2024 by the Dhanlaxmi Bank Limited , a duly incorporated Banking Company within the meaning of Companies Act 1956 and governed by the provisions of the Banking Regulations Act, 1949 having its registered office at Dhanalakshmi Buildings, Corporate office at Punnamm, Thrissur – 680002 and a branch amongst other places at Ollur ,Thrissur District (hereinafter referred to as the Bank which expression shall,

For Dhanlaxmi Bank Ltd.

Asst. Manager / Manager
Ollur Branch

A. SANKARANARAYANAN
POA-2250



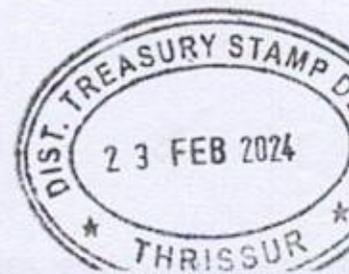
For Dhanlaxmi Bank Ltd.

Asst. Manager / Manager
Ollur Branch

A. SANKARANARAYANAN
POA-2250

NO 29676. M. SD
RAJESH KUMAR.
ELECTRO PLATING

[Signature]
K.R. SEBASTIAN
VENDOR No: 21
PANAMKUTTICHIRA





കേരളം കേരल KERALA

CZ 001764

BG No: 086BG01240590002

Issue Date: 28/02/2024

BG Amount: Rs.1,50,000/-

Expiry Date :27/02/2025

Claim Expiry Date: 27/02/2026

unless repugnant to the context or meaning thereof, include its successors, administrators, executors and permitted assignees) in favor of The Chairman, Kerala State Pollution Control Board, a statutory body established under the Water (Prevention and Control of Pollution) Act,1974 and Air (Prevention and Control of Pollution), Act, 1981 having its Head Office at Plamoodu, Pattom P.O,Thiruvananthapuram 695004 (hereinafter referred to as KSPCB), which expression shall include its successors and assigns

WHEREAS as per order of Hon'ble NGT dated 20.02.2022 in OA No.20/2016 a joint committee was constituted to ascertain the compliance status of the respondent electroplating units including this respondent operating in the Ollur industrial estate;

WHEREAS as per order of the Hon'ble NGT dated 07.03.2023 the joint committee was directed to ascertain the period of past violation and to calculate Ec for the period;

WHEREAS the joint committee has assessed the EC as per the CPCB guidelines;

WHEREAS I was directed to remit an amount of Rs 5,41,417(Rupees Five Lakh Forty One Thousand Four Hundred and Seventeen Only) as EC by direction No.KSPCB/977/2023-EE-1 dated 28.11.2023 of the Chairman, Kerala State Pollution Control Board;

For Dhanlaxmi Bank Ltd.

Asst. Manager / Manager
Ollur Branch

A. SANKARANARAYANAN
POA-2259

PRAMOD. K. V
POA No: 3715



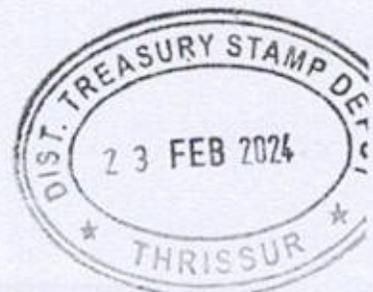
For Dhanlaxmi Bank Ltd.

Asst. Manager / Manager
Ollur Branch

A. SANKARANARAYANAN
POA-2250

22677. M SD
RAJESH KUMAR
ELECTRO PLATING.

K.R. SEBASTIAN
VENDOR No: 21
PANAMKUTTICHIRA





കേരളം കേരल KERALA

CZ 001765

BG No: 086BG01240590002
Issue Date: 28/02/2024
BG Amount: Rs.1,50,000/-
Expiry Date :27/02/2025
Claim Expiry Date: 27/02/2026

WHEREAS this respondent has filed an appeal No.05/2024(SZ) to the Hon'ble NGT to set aside the impugned order No.KSPCB/977/2023-EE-1 dated 28.11.2023 of the Chairman, KSPCB; WHEREAS the Hon'ble NGT in the above appeal in its order dated 02.02.2024 has granted an interim stay on the condition that this appelliant in 04/2024 has to furnish a Bank guarantee of Rs.1,50,000/- (Rupees One Lakh Fifty Thousand Only) in favour of Kerala State Pollution Control Board's Environment Protection fund within a period of four weeks failing which the stay will be automatically vacated without further reference to the tribunal
Now therefore the Bank on the request by Rajesh Kumar Electro Plating (hereinafter referred to as applicant) that the Bank guarantee of Rs.1,50,000/- (Rupees One Lakh Fifty Thousand Only) for 12 months be executed in favour of The Chairman, KSPCB hereby executes the Bank Guarantee in the manner hereafter appearing:

- 1. The Bank understands that the KSPCB on being convinced of any failure, violation or shortcomings on the part of the M/S Rajesh Kumar Electro Plating in implementing the pollution control measures as directed by the KSPCB, may invoke the bank guarantee.

For Dhanlaxmi Bank Ltd.
Asst. Manager / Manager
Ollur Branch



For Dhanlaxmi Bank Ltd.
Asst. Manager / Manager
Ollur Branch

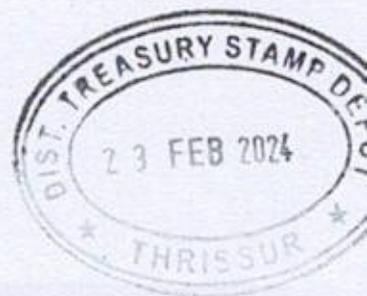
S. BANKARANARAYANAN
QA-2750

PRAMOD K. V.
POA No: 2715

No 2968 - M. SD
RAJESH KUMAR
ELECTRO PLATING.

K.R. SEBASTIAN
VENDOR No: 21
PANAMKUTTICHIRA

28-2-2024





കേരളം കേരल KERALA

CZ 001766

BG No: 086BG01240590002
Issue Date: 28/02/2024
BG Amount: Rs.1,50,000/-
Expiry Date :27/02/2025
Claim Expiry Date: 27/02/2026

2. The bank hereby undertakes to pay to KSPCB an amount of Rupees 1,50,000/- for with or without any demur on a demand from the KSPCB during the validity period of the Bank Guarantee. However, liability of the Bank under this guarantee shall be restricted to an amount of Rs. 1,50,000/- (Rupees One Lakh Fifty Thousand only).
3. The guarantor does hereby expressly waive all or any of the rights of the guarantor as surety, which may any time be inconsistent with any of the provisions of this bank guarantee.
4. This guarantee shall remain in force for 12 months and unless a demand to enforce a claim is made under this bank guarantee by the The Chairman KSPCB to the bank within the said period, the rights of the KSPCB under this guarantee shall be forfeited and the Bank shall be relieved and discharged from all liability there under.
5. The guarantor does hereby confirm and declare that the guarantor is entitled to issue this guarantee and a duly authorized person on behalf of the guarantor signs this guarantee.
6. The Bank undertakes not to revoke this guarantee during its currency period without the previous consent of the KSPCB in writing.

For Dhanlaxmi Bank Ltd.

Asst. Manager / Manager
Ollur Branch

PRAMOD. K. V
POA No: 3715



For Dhanlaxmi Bank Ltd.

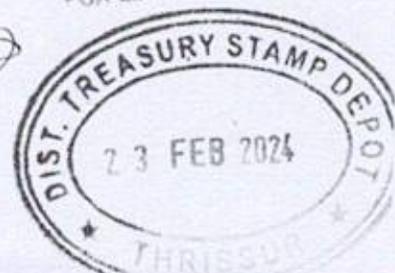
Asst. Manager / Manager
Ollur Branch

A. SANKARANARAYANAN
POA-2259

No 29679. M SD

RAJESH kumar
ELECTRO PLATING

K.R. SEBASTIAN
VENDOR No: 21
PANAMKUTTICHIRA



BG No: 086BG01240590002
Issue Date: 28/02/2024
BG Amount: Rs.1,50,000/-
Expiry Date :27/02/2025
Claim Expiry Date: 27/02/2026

Notwithstanding anything to the contrary contained herein;

- (i) Our liability under this Guarantee shall not exceed for Rs.1,50,000/- (Rupees One lakh fifty thousand only)
- (ii) This Bank Guarantee shall be valid up to 27.02.2025 (date of expiry of BG as per sanction)
- (iii) We are liable to pay up to the guarantee amount only and only if we receive from you a written claim or demand not later than twelve months from the said expiry date and all your rights under this guarantee shall be extinguished unless the written claim or demand is received by us on or before 27.02.2026 (date of expiry of claim period i.e.12 months from the date of expiry of BG) and our liability under this guarantee shall stand discharged irrespective of return of original Bank Guarantee by you.

In witness thereof, the Bank, through its authorized officers has set its hand and stamp on this 28th day of February 2024.

For Dhanlaxmi Bank Limited
For Dhanlaxmi Bank Ltd

Authorised Signatory
Name :
Designation :
POA :

PRAMOD. K. V
POA No: 3715



For Dhanlaxmi Bank Limited

Authorised Signatory
Name :
Designation :
POA :

For Dhanlaxmi Bank Ltd.

Asst. Manager / Manager
Olur Branch

A. SANKARANARAYANAN
POA-2256

Ba.
Received on 29/02/2024





കേരളം കേരल KERALA

CZ 001840

BG No: 086BG01240600001
BG Amount:1,50,00,00/-
BG Issue Date: 28.02.2024
BG Expiry Date: 27.02.2025
BG Claim Expiry: 27.02.2026

BANK GUARANTEE

To,

THE CHAIRMAN
Kerala State Pollution Control Board
Plamoodu, Pattom P.O,
Thiruvananthapuram -695004

This deed of guarantee made at Ollur on this the 28th day of February 2024 by Dhanlaxmi Bank LTD, Ollur, a duly incorporated Banking Company within the meaning of Companies Act 1956 and governed by the provisions of the Banking Regulations Act, 1949 having its registered office at Dhanalakshmi Buildings, Corporate office at Punkunnam, Thrissur – 680002 and a branch amongst other places at Ollur, Thrissur District. (hereinafter referred to as the Bank or the Guarantor which expression shall unless repugnant to the context or meaning thereof, include its successors and

For Dhanlaxmi Bank Ltd
Asst. Manager / Manager
Ollur Branch



For Dhanlaxmi Bank Ltd
Asst. Manager / Manager
Ollur Branch

A. SANKARANARAYANAN
POA-2250

PRAMOD. K. V
POA No: 3715

29753 - H 50
Renu Gold Covering
Ollur

K.R. SEBASTIAN
VENDOR No: 21
PANAMKUTTICHIRA





കേരളം കേരल KERALA

CZ 001841

BG No: 086BG0124060001
 BG Amount: 1,50,00,00/-
 BG Issue Date: 28.02.2024
 BG Expiry Date: 27.02.2025
 BG Claim Expiry: 27.02.2026

assigns) in favor of The Chairman, Kerala State Pollution Control Board, a statutory body established under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution), Act, 1981 having its Head Office at Plamoodu, Pattom P.O., Thiruvananthapuram 695004 (hereinafter referred to as KSPCB), which expression shall include its successors and assigns

WHEREAS as per order of Hon'ble NGT dated 20.02.2022 in OA No.20/2016 a joint committee was constituted to ascertain the compliance status of the respondent electroplating units including this respondent operating in the Ollur industrial estate;

WHEREAS as per order of the Hon'ble NGT dated 07.03.2023 the joint committee was directed to ascertain the period of past violation and to calculate Ec for the period;

WHEREAS the joint committee has assessed the EC as per the CPCB guidelines;

For Dhanlaxmi Bank Ltd
 Asst. Manager / Manager
 Ollur Branch

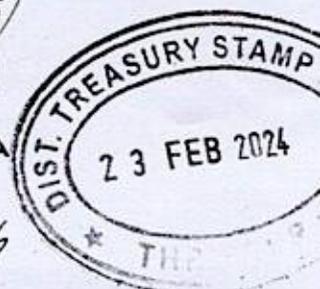


For Dhanlaxmi Bank Ltd
 Asst. Manager / Manager
 Ollur Branch

PRAMOD. K. V
 POA No: 3715

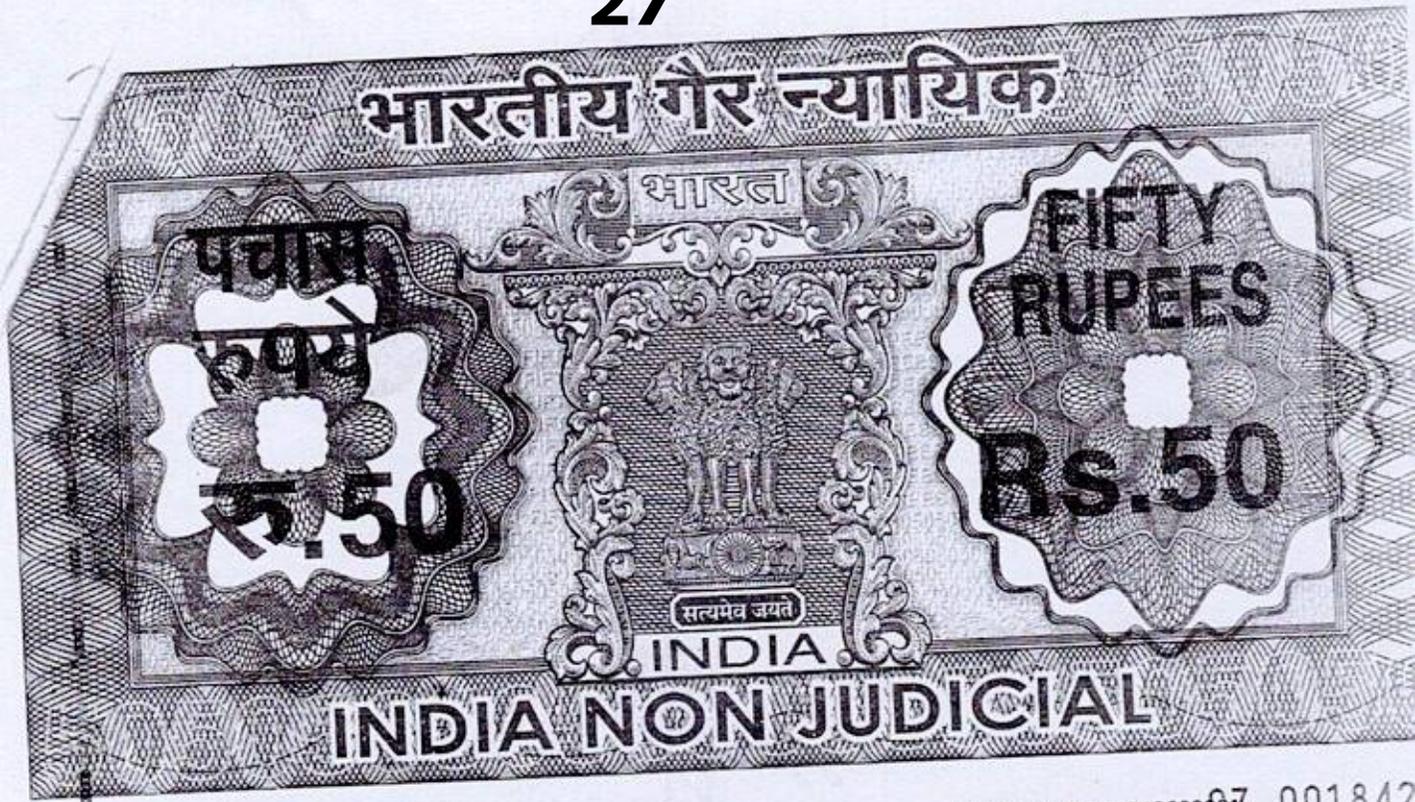
A. SANKARANARAYANAN
 POA-2250

[Signature]
 K.R. SEBASTIAN
 VENDOR No: 21
 PANAMKUTTICHERA



29756 - M 50
 Renu Gold Covering
 Ollur

28.2.2024



കേരളം കേരल KERALA

BG No: 086BG01240600007 001842
 BG Amount: 1,50,00,00/-
 BG Issue Date: 28.02.2024
 BG Expiry Date: 27.02.2025
 BG Claim Expiry: 27.02.2026

WHEREAS I was directed to remit an amount of Rs 5,41,417(Five Lakh Forty One Thousand Four Hundred and Seventeen) as EC by direction No.KSPCB/977/2023-EE-1 dated 28.11.2023 of the Chairman, Kerala State Pollution Control Board;

WHEREAS this respondent has filed an appeal No.06/2024(SZ) to the Hon'ble NGT to set aside the impugned order No.KSPCB/977/2023-EE-1 dated 28.11.2023 of the Chairman,KSPCB;
 WHEREAS the Hon'ble NGT in the above appeal in its order dated 02.02.2024 has granted an interim stay on the condition that this appellant in 05/2024 has to furnish a Bank guarantee of Rs.1,50,000/- (Rupees One Lakh Fifty Thousand Only) in favour of Kerala State Pollution Control Board's Environment Protection fund within a period of four weeks failing which the stay will be automatically vacated without further reference to the tribunal
 Now therefore the Bank on the request by M/S Renu Gold Covering (hereinafter referred to as

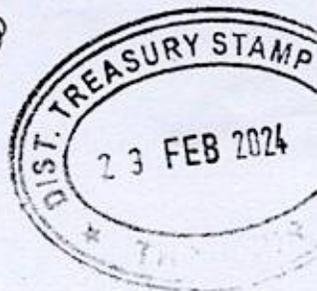
For Dhanlaxmi Bank Ltd
 Ass. Manager / Manager
 Ollur Branch
 PRAMOD. K. V
 POA No: 3715



For Dhanlaxmi Bank Ltd
 Asst. Manager / Manager
 Ollur Branch
 A SANKARANARAYANAN
 A. SANKARANARAYANAN
 POA-2250

29755. n. 50-
 Renu Gold Covering
 Ollur

Handwritten Signature
 K.R. SEBASTIAN
 VENDOR No: 21
 PANAMKUTTICHIRA
 28.2.2024





കേരളം കേരल KERALA

BG No: 086BG01240600007 00184
 BG Amount: 1,50,00,00/-
 BG Issue Date: 28.02.2024
 BG Expiry Date: 27.02.2025
 BG Claim Expiry: 27.02.2026

applicant) that the Bank guarantee of Rs 1,50,000/- (Rupees One Lakh Fifty Thousand Only) for 12 months be executed in favour of The Chairman, KSPCB hereby executes the Bank Guarantee in the manner hereafter appearing:

1. The Bank understands that the KSPCB on being convinced of any failure, violation or shortcomings on the part of the M/S Renu Gold Covering in implementing the pollution control measures as directed by the KSPCB, may invoke the bank guarantee.
2. The bank hereby undertakes to pay to KSPCB an amount of Rupees 1,50,000/- (Rupees One Lakh Fifty Thousand Only) for with or without any demur on a demand from the KSPCB during the validity period of the Bank Guarantee. However, liability of the Bank under this guarantee shall be restricted to an amount of Rs.1,50,000/- (Rupees One Lakh Fifty Thousand only).
3. The guarantor does hereby expressly waive all or any of the rights of the guarantor as surety, which may any time be inconsistent with any of the provisions of this bank guarantee.
4. This guarantee shall remain in force for 12 months and unless a demand to enforce a claim is made under this bank guarantee by The Chairman KSPCB to the bank within the said period, the rights of the KSPCB under this guarantee shall be forfeited and the Bank shall be relieved and discharged from all liability there under.

For Dhanlaxmi Bank Ltd
 Asst. Manager / Manager
 Ollur Branch



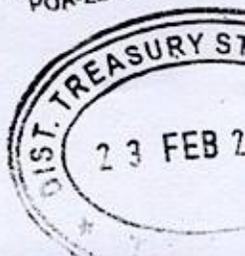
For Dhanlaxmi Bank Ltd
 Asst. Manager / Manager
 Ollur Branch

PRAMOD K. V
 POA No: 3715

A. SANKARANARAYANAN
 POA-2250

Av 29756. to SD
 Renu Gold Covering

K.R. SEBASTIAN
 VENDOR No: 21
 ANAMKUTTICHERA



BG No: 086BG01240600001
BG Amount:1,50,00,00/-
BG Issue Date: 28.02.2024
BG Expiry Date: 27.02.2025
BG Claim Expiry: 27.02.2026

- 5. The guarantor does hereby confirm and declare that the guarantor is entitled to issue this guarantee and a duly authorized person on behalf of the guarantor signs this guarantee.
- 6. The Bank undertakes not to revoke this guarantee during its currency without the previous consent of the KSPCB in writing.

Notwithstanding anything to the contrary contained herein;

- (i) Our liability under this Guarantee shall not exceed for Rs.1,50,000/- (Rupees One lakh fifty thousand only)
- (ii) (ii) This Bank Guarantee shall be valid up to 27.02.2025.(date of expiry of BG as per sanction)
- (iii) We are liable to pay up to the guarantee amount only and only if we receive from you a written claim or demand not later than twelve months from the said expiry date and all your rights under this guarantee shall be extinguished unless the written claim or demand is received by us on or before 27.02.2026 (date of expiry of claim period i.e.12 months from the date of expiry of BG) and our liability under this guarantee shall stand discharged irrespective of return of original Bank Guarantee by you

In witness thereof, the Bank, through its authorized officers has set its hand and stamp on this 28th day of February 2024.

For Dhanlaxmi Bank Limited

For Dhanlaxmi Bank Limited

Authorised Signatory
Name :
Designation :
POA :

Authorised Signatory
Name :
Designation :
POA :

For Dhanlaxmi Bank Ltd
Asst. Manager
Manager

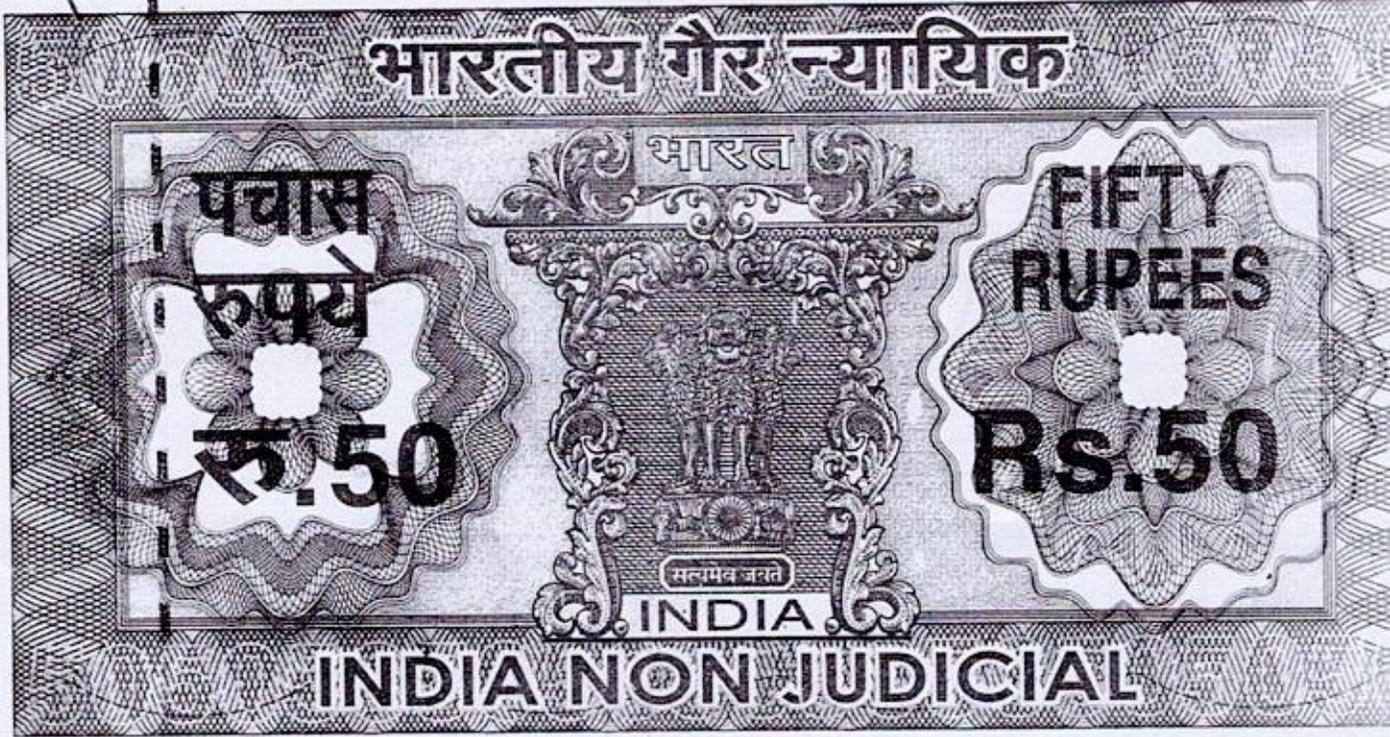


For Dhanlaxmi Bank Ltd
Manager

K. SANKARANARAYANAN
POA-2259

BC
Received on 29/02/2024





കേരളം കേരल KERALA

CP 09693

BG No: 086BG01240590001
 Issue Date: 28/02/2024
 BG Amount: Rs.1,50,000/-
 Expiry Date :27/02/2025
 Claim Expiry Date: 27/02/2026

BANK GUARANTEE

To

THE CHAIRMAN
 Kerala State Pollution Control Board
 Plamoodu, Pattom P.O,
 Thiruvananthapuram -695004

This deed of guarantee made at Ollur on this the 28th day of February 2024 by the Dhanlaxmi Bank limited , a duly incorporated Banking Company within the meaning of Companies Act 1956 and governed by the provisions of the Banking Regulations Act, 1949 having its registered office at Dhanalakshmi Buildings, Corporate office at Punnamm, Thrissur – 680002 and a branch amongst other places at Ollur , Thrissur District (hereinafter referred to as the Bank which expression shall,

For Dhanlaxmi Bank Ltd.
 Asst. Manager / Manager
 Ollur Branch

PRAMOD. K. V
 POA No: 3715



For Dhanlaxmi Bank Ltd.
 Asst. Manager / Manager
 Ollur Branch

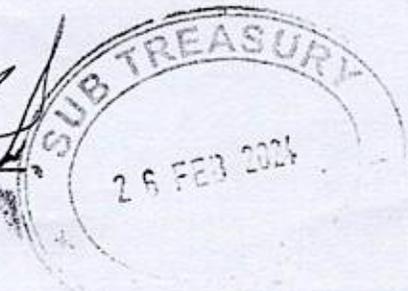
A. SANKARANARAYANAN
 POA-2259

A SANKARANARAYANAN
 POA-2259

no 37596 value Rs 150000/-
 hold to

BEE PEE hold imitations
 Ollur

P.R. SURABHI
 VENDOR No : 42
 KUTTANELLUR
 (C. ASWATHY)





കേരളം കേരल KERALA

BG No: 086BG012405900P 096940
 Issue Date: 28/02/2024
 BG Amount: Rs.1,50,000/-
 Expiry Date :27/02/2025
 Claim Expiry Date: 27/02/2026

unless repugnant to the context or meaning thereof, include its successors, administrators, executors and permitted assignees) in favor of The Chairman, Kerala State Pollution Control Board, a statutory body established under the Water (Prevention and Control of Pollution) Act,1974 and Air (Prevention and Control of Pollution), Act, 1981 having its Head Office at Plamoodu, Pattom P.O,Thiruvananthapuram 695004 (hereinafter referred to as KSPCB), which expression shall include its successors and assigns

WHEREAS as per order of Hon'ble NGT dated 20.02.2022 in OA No.20/2016 a joint committee was constituted to ascertain the compliance status of the respondent electroplating units including this respondent operating in the Ollur industrial estate;

WHEREAS as per order of the Hon'ble NGT dated 07.03.2023 the joint committee was directed to ascertain the period of past violation and to calculate Ec for the period;

WHEREAS the joint committee has assessed the EC as per the CPCB guidelines;

WHEREAS I was directed to remit an amount of Rs 5,41,417(Five Lakh Forty One Thousand Four Hundred and Seventeen) as EC by direction No.KSPCB/977/2023-EE-1 dated 28.11.2023 of the Chairman,Kerala State Pollution Control Board;

For Dhanlaxmi Bank Ltd.

Asst. Manager / Manager
Ollur Branch

PRAMOD. K. V
POA No: 3715



For Dhanlaxmi Bank Ltd.

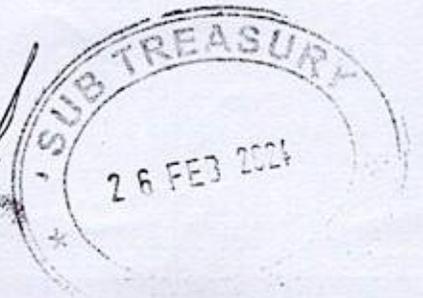
Asst. Manager / Manager
Ollur Branch

A. SANKARANARAYANAN
POA-2750

37597 value

Sold to
BGE PGE Gold Impalers

P.R. SURABHI
VENDOR No : 42
KUTTANELLUR





കേരളം കേരल KERALA

CP 096941

BG No: 086BG01240590001
 Issue Date: 28/02/2024
 BG Amount: Rs.1,50,000/-
 Expiry Date :27/02/2025
 Claim Expiry Date: 27/02/2026

WHEREAS this respondent has filed an appeal No.07/2024(SZ) to the Hon'ble NGT to set aside the impugned order No.KSPCB/977/2023-EE-1 dated 28.11.2023 of the Chairman,KSPCB;
 WHEREAS the Hon'ble NGT in the above appeal in its order dated 02.02.2024 has granted an interim stay on the condition that this appellant in 06/2024 has to furnish a Bank guarantee of Rs.1,50,000/- (Rupees One Lakh Fifty Thousand Only) in favour of Kerala State Pollution Control Board's Environment Protection fund within a period of four weeks failing which the stay will be automatically vacated without further reference to the tribunal
 Now therefore the Bank on the request by Bee Pee Gold Imitations (hereinafter referred to as applicant) that the Bank guarantee of Rs. 1,50,000/- (Rupees One Lakh Fifty Thousand Only) for 12 months be executed in favour of The Chairman,KSPCB hereby executes the Bank Guarantee in the manner hereafter appearing:

1. The Bank understands that the KSPCB on being convinced of any failure, violation or shortcomings on the part of the M/S Bee Pee Gold Imitations in implementing the pollution control measures as directed by the KSPCB, may invoke the bank guarantee.

For Dhanlaxmi Bank Ltd.

Asst. Manager / Manager
Ollur Branch

PRAMOD. K. V
POA No: 3715



For Dhanlaxmi Bank Ltd.

Asst. Manager / Manager
Ollur Branch
4 SANKARANARAYAN
POA-2250



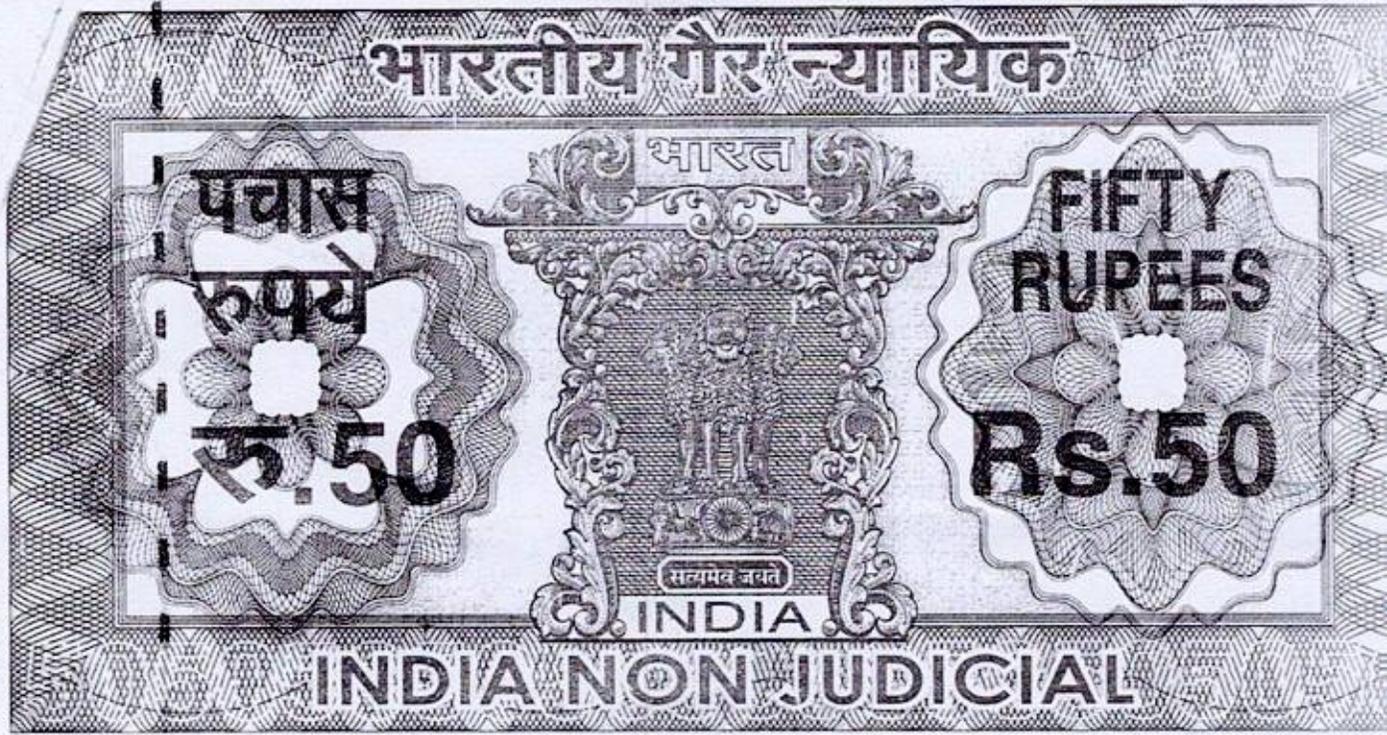
No 37598 Value Rs 50

Sold to
BEE PEE Gold Imitations

11/4

P.R. SURABHI
ENDOR No : 42
KUTTANELLUR
(SWATHY)

2024



കേരളം കേരल KERALA

CP 09694

BG No: 086BG01240590001

Issue Date: 28/02/2024

BG Amount: Rs.1,50,000/-

Expiry Date :27/02/2025

Claim Expiry Date: 27/02/2026

2. The bank hereby undertakes to pay to KSPCB an amount of Rupees 1,50,000/- (Rupees One lakh fifty thousand Only) for with or without any demur on a demand from the KSPCB during the validity period of the Bank Guarantee. However, liability of the Bank under this guarantee shall be restricted to an amount of Rs. 1,50,000/- (Rupees One Lakh Fifty Thousand only).
3. The guarantor does hereby expressly waive all or any of the rights of the guarantor as surety, which may any time be inconsistent with any of the provisions of this bank guarantee.
4. This guarantee shall remain in force for 12 months and unless a demand to enforce a claim is made under this bank guarantee by the The Chairman KSPCB to the bank within the said period, the rights of the KSPCB under this guarantee shall be forfeited and the Bank shall be relieved and discharged from all liability there under.
5. The guarantor does hereby confirm and declare that the guarantor is entitled to issue this guarantee and a duly authorized person on behalf of the guarantor signs this guarantee.

For Dhanlaxmi Bank Ltd.
 Asst. Manager / Manager
 Ollur Branch



For Dhanlaxmi Bank Ltd.

Asst. Manager / Manager
 Ollur Branch

A. SANKARANARAYANAN
 POA-2250

PH. MOD. K. V
 JA No: 1715

no 37599 value 150
 serial no

BEG PEG mold imitation
 2/1/24

P.R. SURABHI
 VENDOR NO: 42



BG No: 086BG01240590001
Issue Date: 28/02/2024
BG Amount: Rs.1,50,000/-
Expiry Date :27/02/2025
Claim Expiry Date: 27/02/2026

6. The Bank undertakes not to revoke this guarantee during its currency period without the previous consent of the KSPCB in writing.

Notwithstanding anything to the contrary contained herein;

(i) Our liability under this Guarantee shall not exceed for Rs.1,50,000/- (Rupees One lakh fifty thousand only) .

(ii) This Bank Guarantee shall be valid up to 27.02.2025 (date of expiry of BG as per sanction).

(iii) We are liable to pay up to the guarantee amount only and only if we receive from you a written claim or demand not later than twelve months from the said expiry date and all your rights under this guarantee shall be extinguished unless the written claim or demand is received by us on or before 27.02.2026 (date of expiry of claim period i.e.12 months from the date of expiry of BG) and our liability under this guarantee shall stand discharged irrespective of return of original Bank Guarantee by you.

In witness thereof , the Bank, through its authorized officers has set its hand and stamp on this 28th day of February 2024.

For Dhanlaxmi Bank Limited

For Dhanlaxmi Bank Limited

Authorised Signatory

Name :

Designation :

POA :

For Dhanlaxmi Bank Ltd.

Asst. Manager / Manager
Ollur Branch



Authorised Signatory For Dhanlaxmi Bank Ltd
Name :

Designation :

POA :

Asst. Manager / Manager
Ollur Branch

A. SANKARANARAYANAN
POA-2259

PRANAV K. V
POA No: 3715

BG.
Received on 29/02/2024



35

Appeal No. 8 of 2024
Dot Engineering

Br.Code: 0533
Sl No: 0533BG000012024

ISSUING BRANCH	THE SOUTH INDIAN BANK LTD
ADDRESS	OLLUR, HOLY ANGELS ROAD (0533) HOLY ANGELS ENGLISH HSS, OLLUR PIN : 680306 KERALA
THIS COVERING LETTER IS ISSUED TO BE ANNEXED TO	
BANK GURANTEE NUMBER	0533BG000012024
DATED	04-03-2024
FOR THE AMOUNT	INR 150000 One Lakh Fifty Thousand
UNIQUE REFERENCE NUMBER	76044
BG EXPIRY DATE : 03-03-2025	CLAIM EXPIRY DATE : 03-03-2025
ISSUED BY THIS OFFICE UNDER	1. Mr/Ms. Anu Chenian. k, Senior Manager
THE JOINT SIGNATURE OF	2. Mr/Ms. Divya Devis, Assi. Manager
=> Confirmation of this Bank Guarantee is available with the BG payment / invocation processing centre (TFCPC).	
=> Beneficiary in his own interest may verify the genuineness of the guarantee with the BG payment / invocation processing centre (TFCPC).	
=> Invocation / Any request for payment of the BG to be made directly to the BG payment / invocation processing centre by Registered post with copies marked to 2nd Authority and BG issuing branch.	
ADDRESS OF THE BG PAYMENT / INVOCATION PROCESSING CENTRE (TFCPC)	THE SOUTH INDIAN BANK LTD TFCPC, 1ST FLOOR, SIB BUILDING OPP. NOVELTY TEXTILES, MARKET ROAD ERNAKULAM, KERALA - PIN CODE: 682035 Email ID : tfcpc@sib.co.in Phone No : 0484 - 2355499
ADDRESS OF THE 2ND AUTHORITY HO-CREDIT MONITORING	HEAD, HO-CREDIT MONITORING THE SOUTH INDIAN BANK LTD SIB HOUSE, TB ROAD MISSION QUARTERS, THRISSUR, KERALA-680001 Email ID : creditmonitoring@sib.co.in Phone No : 0487 - 2420420
BENEFICIARY NAME	THE CHAIRMAN, KERALA STATE POLLUTION CONTROL BOARD
BENEFICIARY ADDRESS	ENVIRONMENTAL PROTECTION FUND PLAMOODU, PATTOM P O THIRUVANANTHAPURAM PIN : 695004
SIGNATURE OF AUTHORISED OFFICIAL WITH SEAL	For THE SOUTH INDIAN BANK For The South Indian Bank Ltd. Divya Devis Asst. Manager Ollur-Holy Angels Branch

SIGNATURE OF AUTHORISED OFFICIAL WITH SEAL

For THE SOUTH INDIAN BANK

For The South Indian Bank Ltd.
Divya Devis
Asst. Manager
Ollur-Holy Angels Branch

to be endorsed to: 1) TFCPC (Holy Angels Branch, Ollur)
2) REGIONAL OFFICE



B.G.
Received
on 04/03/2024



കേരളം കേരल KERALA

CY 872711

This forms an integral part of Bank Guarantee No: 0533BG000012024

BG No. 0533BG000012024
Amount: Rs. 1,50,000/-

Issue date : 04-03-2024
Expiry date: 03-03-2025
Last date for lodgement of claim: 03-03-2025

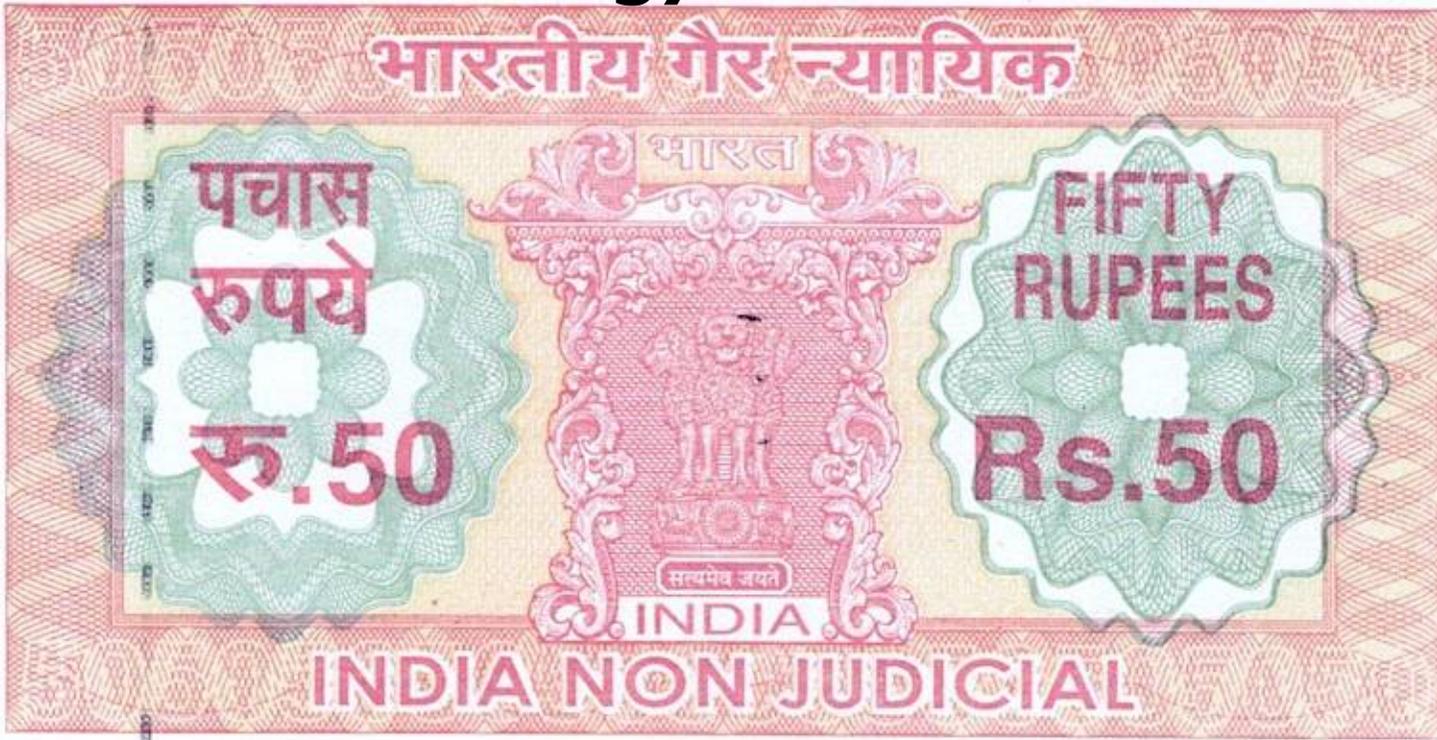
For SOUTH INDIAN BANK
[Signature]
26/2/24
Senior Manager (Holy Angels Branch, Ollur)

For The South Indian Bank Ltd.
[Signature]
Asst. Manager
Ollur-Holy Angels Road

[Handwritten]
No 26724. M SD
South Indian Bank
Holy Angels Branch
Ollur
Authorized Signatory 1

[Signature]
K.R. SEBASTIAN
VENDOR No: 21
PANAMKUTTICHIRA
9.2.2024
Authorized Signatory 2





കേരളം കേരल KERALA

CY 872710

This forms an integral part of Bank Guarantee No: 0533BG000012024

BG No. 0533BG000012024

Amount: Rs. 1,50,000/-

Issue date : 04-03-2024

Expiry date: 03-03-2025

Last date for lodgement of claim: 03-03-2025

For SOUTH INDIAN BANK

[Signature]
2623
Senior Manager (Holy Angels Branch, Ollur)

[Signature]
For The South Indian Bank Ltd.
Authorized Signatory
Holy Angels Branch, Ollur

N. 26723. M 50
South Indian Bank
Authorized Signatory 1
Holy Angels Branch
Ollur

[Signature]
K.R. SEBASTIAN
VENDOR No: 21
PANAMKUTTICHIRA

9.2.2024





കേരളം കേരल KERALA

CY 872709

This forms an integral part of Bank Guarantee No: 0533BG000012024

BG No. 0533BG000012024

Amount: Rs. 1,50,000/-

Issue date : 04-03-2024

Expiry date: 03-03-2025

Last date for lodgement of claim: 03-03-2025

For SOUTH INDIAN BANK

[Handwritten Signature]
2023

Senior Manager (Holy Angels Branch, Ollur)

[Handwritten Signature]
For The South Indian Bank
Authorized Signatory 2
Thiruvananthapuram Branch

[Handwritten] No 26722- N 50
South Indian Bank
Authorized Signatory 1
Holy Angels Branch
Ollur

[Handwritten Signature]
K.R. SEBASTIAN
VENDOR No: 21
PANAMKUTTICHIRA

[Handwritten] 2-2-2024





കേരളം കേരल KERALA

CY 872712

This forms an integral part of Bank Guarantee No: 0533BG000012024

BG No. 0533BG000012024

Amount: Rs. 1,50,000/-

Issue date : 04-03-2024

Expiry date: 03-03-2025

Last date for lodgement of claim: 03-03-2025

For SOUTH INDIAN BANK

[Handwritten Signature]
26/2/24

Authorized Signatory 1
Manager (Holy Angels Branch, Ollur)

For The Bank

[Handwritten Signature]

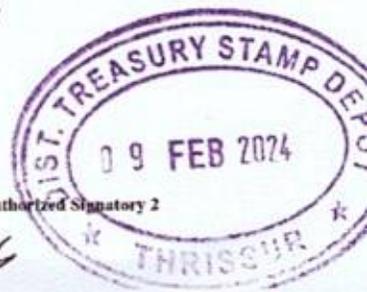
Authorized Signatory 2
Manager (Holy Angels Branch, Ollur)

M 26725-150
South Indian Bank
Holy Angels Branch

[Handwritten Signature]
K.R. SEBASTIAN
VENDOR No: 21
PANAMKUTTICHIRA

9-2-2024

Authorized Signatory 2



BANK GUARANTEE

BG No. 0533BG000012024
Amount: Rs. 1,50,000/-

Issue date : 04-03-2024
Expiry date: 03-03-2025
Last date for lodgement of claim: 03-03-2025

The CHAIRMAN, KSPCB Environmental Protection Fund
Account No.67366954329 SBI-IFSC SBIN 0070212
Pattom LIC Junction Branch

To THE CHAIRMAN
Kerala State Pollution Control Board
Plamoodu, Pattom P.O,
Thiruvananthapuram -695004

This deed of guarantee made at Ollur Holy Angels Road on this the 2nd day of March 2024 by the South Indian Bank, Ollur Holy Angels Road Branch. (hereinafter referred to as the Bank or the Guarantor which expression shall include its successors and assigns) in favour of The Chairman, Kerala State Pollution Control Board, a statutory body established under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution), Act, 1981 having its Head Office at Plamoodu, Pattom P.O, Thiruvananthapuram 695004 (hereinafter referred to as KSPCB), which expression shall include its successors and assigns

WHEREAS as per order of Hon'ble NGT dated 20.02.2022 in OA No.20/2016 a joint committee was constituted to ascertain the compliance status of the respondent electroplating units including this respondent operating in the Ollur industrial estate;

WHEREAS as per order of the Hon'ble NGT dated 07.03.2023 the joint committee was directed to ascertain the period of past violation and to calculate Ec for the period;

WHEREAS the joint committee has assessed the EC as per the CPCB guidelines;

WHEREAS I was directed to remit an amount of Rs 5,41,417 (Rupees Five Lakh Forty One Thousand Four Hundred and Seventeen Only) as EC by direction No.KSPCB/977/2023-EE-1 dated 28.11.2023 of the Chairman, Kerala State Pollution Control Board;

WHEREAS this respondent has filed an appeal No.03/2024(SZ) to the Hon'ble NGT to set aside the impugned order No.KSPCB/977/2023-EE-1 dated 28.11.2023 of the Chairman, KSPCB;

WHEREAS the Hon'ble NGT in the above appeal in its order dated 02.02.2024 has granted an interim stay on the condition that this appellant in 08/2024 has to furnish a Bank guarantee of Rs.1,50,000/- in favour of Kerala State Pollution Control Board's Environment Protection fund within a period of four weeks failing which the stay will be automatically vacated without further reference to the tribunal

Now therefore the Bank on the request by M/s Biju Ornaments, 11/860/2 Industrial Estate, Ollur, Thrissur- 680014 (hereinafter referred to as applicant) that the Bank guarantee of Rupees One Lakh Fifty Thousand Only for 12 months be executed in favour of The Chairman, KSPCB hereby executes the Bank Guarantee in the manner hereafter appearing:

1. The Bank understands that the KSPCB on being convinced of any failure, violation or shortcomings on the part of the M/s Biju Ornaments in implementing the pollution control measures as directed by the KSPCB, may invoke the bank guarantee.
2. The bank hereby undertakes to pay to KSPCB an amount of Rupees 150000/- for with without any demur on a demand from the KSPCB during the validity period of the Bank Guarantee. However, liability of the Bank under this guarantee shall be restricted to an amount of Rupees One Lakh Fifty Thousand only.
3. The guarantor does hereby expressly waive all or any of the rights of the guarantor as surety, which may any time be inconsistent with any of the provisions of this bank guarantee.
4. This guarantee shall remain in force for 12 months and unless a demand to enforce a claim is made under this bank guarantee by the The Chairman KSPCB to the bank within the said period, the rights of the KSPCB under this guarantee shall be forfeited and the Bank shall be relieved and discharged from all liability there under.
5. The guarantor does hereby confirm and declare that the guarantor is entitled to issue this guarantee and a duly authorized person on behalf of the guarantor signs this guarantee.
6. The Bank undertakes not to revoke this guarantee during its currency without the previous consent of the KSPCB in writing.
7. Notwithstanding contained herein
 - a Our liability under the bank guarantee shall not exceed Rs.150000/- (Rupees One Lakh Fifty Thousand Only)
 - b This bank guarantee shall be valid upto (03.03.2025) and
 - c We are liable to pay the guaranteed amount or any part thereof under this bank guarantee only and only if you serve upon us a written claim or demand on or before 03.03.2025.

In witness thereof, the Bank, through its authorized officers has set its hand and stamp on this day 04.03.2024

Authorized Signatory 1

Authorized Signatory 2



KERALA STATE POLLUTION CONTROL BOARD

FILE NO. : KSPCB/TS/ICO/10049024/VAR/2023

Date of issue : 02-12-2023

CONSENT VARIATION ORDER

Consent No : KSPCB/TS/ICO/10049024/VAR/2023

Valid upto : 30/06/2028

Ref : 1) Your Online application no: 10049024 dated 08/11/2023

2) Consent No: PCB/DO/TSR/R3/ICO/2715/2023 dated 28/06/2023 with validity up to 30/06/2028

The 'Integrated Consent to Operate' issued as per reference above to M/s Dot Engineers, Major Industrial Estate, Ollur, Thrissur is hereby modified & issued to M/s Biju Ornaments, Major Industrial Estate, Ollur, Thrissur. The consent(s)/ variation order(s) cited under reference are integral part of this consent variation order and this order is subject to the conditions stipulated therein and the following modifications/ additions.

I.GENERAL

Sl.No	Item	Description
1	Name and address of establishment	Biju Ornaments, Major Industrial Estate, Ollur, Thrissur
2	Occupier details	Sri.Viju K. P. Kidangan House, Pazhamukku Bazar, Ollur P.O., Thrissur 680306
3.	Communication	Telephone : 9846345673 Fax: email : vijupaul982@gmail.com
4	Fee remitted	Rs.1650/-

All other conditions of the Integrated Consent to Operate issued as per reference above remain unchanged.

Signature valid
Digitally signed by SUCHITRA V
Date: 2023.12.02 17:02:45 IST

SIGNATURE OF ISSUING AUTHORITY
ENVIRONMENTAL ENGINEER

To
M/s BIJU ORNAMENTS
MAJOR INDUSTRIAL ESTATE OLLUR THRISSUR
E-Mail : vijupaul982@gmail.com
Contact Number :9846345673,

1.This digitally signed document is legally valid as per the Information Technology Act 2000

2. For verifying this document please go to www.keralapcbonline.com and search using date of issue/name of the unit/Application Number in "Consent Granted Applications" link in the home page of the Board's Phoenix website.

Sl. No.	Name of the Unit	Address
1	M/s BIJU ORNAMENTS	MAJOR INDUSTRIAL ESTATE OLLUR THRISSUR
2	M/s BIJU ORNAMENTS	MAJOR INDUSTRIAL ESTATE OLLUR THRISSUR
3	M/s BIJU ORNAMENTS	MAJOR INDUSTRIAL ESTATE OLLUR THRISSUR
4	M/s BIJU ORNAMENTS	MAJOR INDUSTRIAL ESTATE OLLUR THRISSUR
5	M/s BIJU ORNAMENTS	MAJOR INDUSTRIAL ESTATE OLLUR THRISSUR



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CZ 001779

BANK GUARANTEE FOR SECURITY DEPOSIT

Guarantee No:00312IGL0000124
 Amount of Guarantee: Rs. 150000/-
 The CHAIRMAN,KSPCB Environmental Protection Fund
 Account No.67366954329 SBI-IFSC SBIN 0070212 Pattom LIC Junction Branch

To
 THE CHAIRMAN
 Kerala State Pollution Control Board
 Plamoodu,
 Pattom P.O, Thiruvananthapuram - 695004

This deed of guarantee was made at Thrissur on the 4th day of March 2024 by the Union Bank of India, Thrissur Round North. (hereinafter referred to as the Bank or the Guarantor which expression shall include its successors and assigns)in favor of The Chairman, Kerala State Pollution Control Board, a statutory body established under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution), Act 1981 having its head office at Plamoodu, Pattom P.O, Thiruvananthapuram - 695004 (hereinafter referred to as KSPCB), which expression shall include its successors and assigns

WHEREAS as per order of Hon'ble NGT dated 20.02.2022 in OA No.20/2016 a joint committee was constituted to ascertain the compliance status of the respondent electroplating units including this respondent operating in the Olur industrial estate;

WHEREAS as per order of the Hon'ble NGT dated 07.03.2023 the joint committee was directed to ascertain the period of past violation and to calculate EC for the period;

भारतीय बैंक ऑफ इंडिया
 UNION BANK OF INDIA
 शाखा: थरिस्सूर, राउंड नॉर्थ
 BRANCH: THRISSEUR, ROUND NORTH

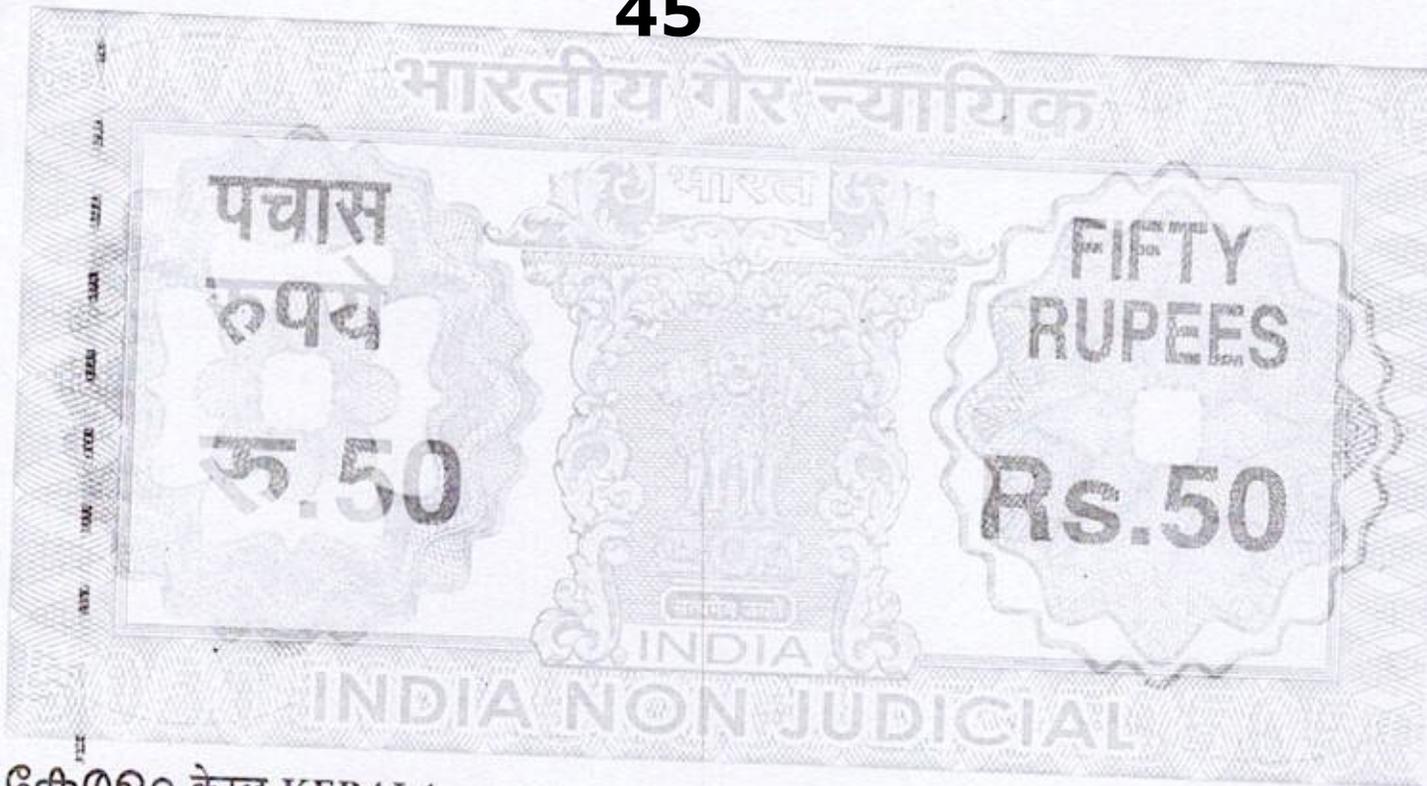
[Signature]
 K.R. SEBASTIAN
 VENDOR No: 21
 PANAMKUTTICHIRA

DIST. TREASURY STAMP DE.
 23 FEB 2024

received
 4/03/2024
 STATE POLLUTION CONTROL BOARD
 THRISSEUR

29692. IN SD
 INDU ORNAMENTS
 Industrial Estate

10.1.2024



കേരളം KERALA

WHEREAS the joint committee has assessed the EC as per the CPCB guidelines; CZ 001780

WHEREAS I was directed to remit an amount of Rs.5,41,417(Five Lakh Forty One Thousand Four Hundred and Seventeen as EC by direction No.KSPCB/977/2023-EE-1 dated 28.11.2023 of the Chairman, Kerala State Pollution Control Board;

WHEREAS this respondent has filed an appeal No.09/2024(SZ) to the Hon'ble NGT to set aside the impugned order No.KSPCB/977/2023-EE-1 dated 28.11.2023 of the Chairman,KSPCB;

WHEREAS the Hon'ble NGT in the above appeal in its order dated 02.02.2024 has granted an interim stay on the condition that this appellatant in 09/2024 has to furnish a Bank guarantee of Rs.1,50,000/- in favor of Kerala State Pollution Control Board's Environment Protection fund within a period of four weeks failing which the stay will be automatically vacated without further reference to the tribunal

Now therefore the Bank on the request by Indu Ornaments (hereinafter referred to as applicant) that the Bank guarantee of Rupees One Lakh Fifty Thousand Only for 12 months be executed in favor of The Chairman,KSPCB hereby executes the Bank Guarantee in the manner hereafter appearing:

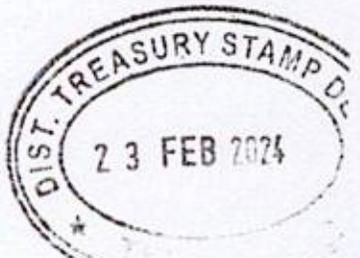
1. The Bank understands that the KSPCB on being convinced of any failure, violation or shortcomings on the part of the MS/ Indu Ornaments in implementing the pollution control measures as directed by the KSPCB,may invoke the bank guarantee.
2. The bank hereby undertakes to pay to KSPCB an amount of Rupees 150000/- for without any demur on a demand from the KSPCB during the validity period of the Bank Guarantee. However, liability of the Bank under this guarantee shall be restricted to an amount of Rupees One Lakh Fifty Thousand only.

[Handwritten signature]

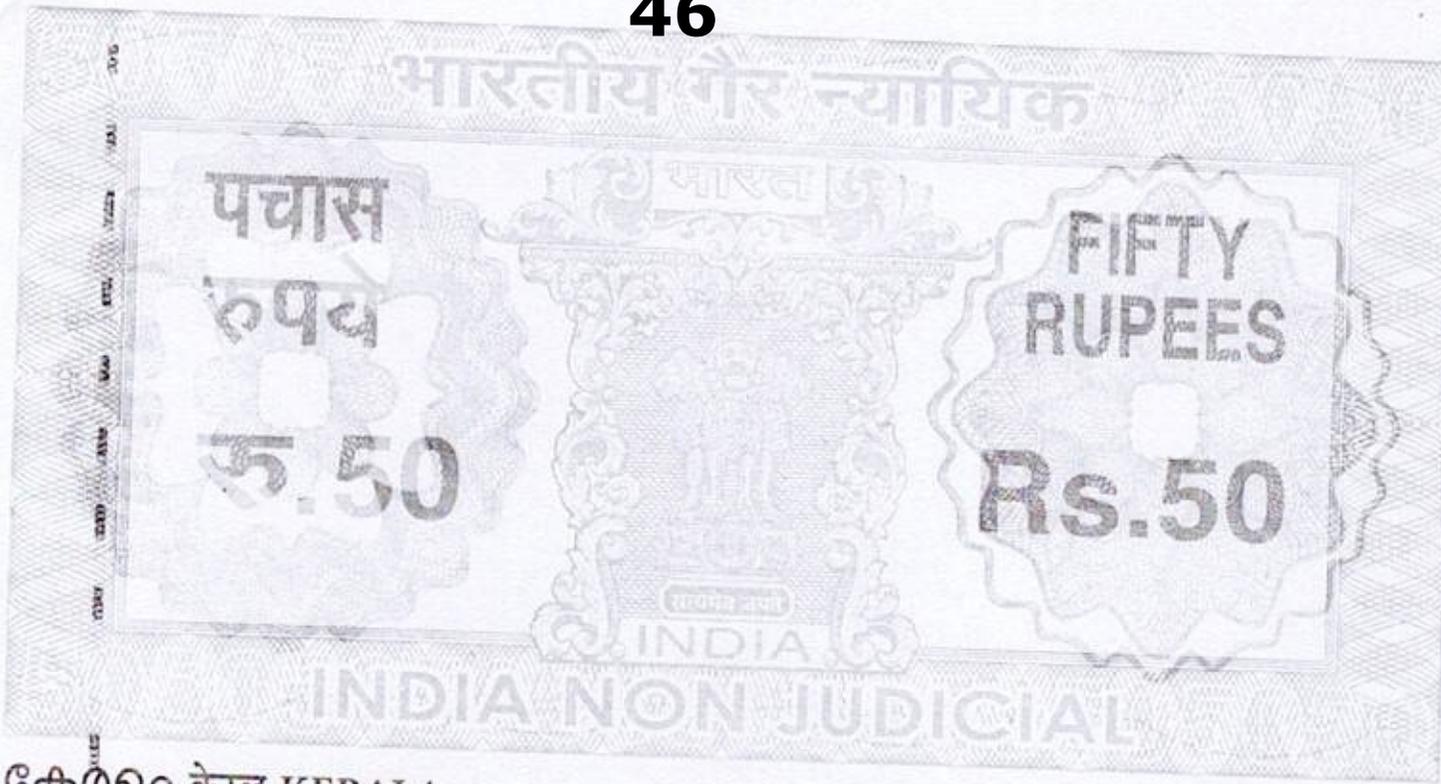
29693. INSD
INDU ORNAMENTS
Industrial Estate

[Handwritten signature]
DISTRICT TREASURY OFFICER
PANAMKUTTI CHIRA

[Handwritten signature]
K.R. SEBASTIAN
VENDOR No: 21
PANAMKUTTICHIRA



28-2-2024



കേരളം കേരल KERALA

CZ 001781

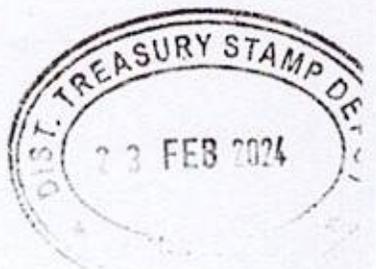
3. The guarantor does hereby expressly waive all or any of the rights of the guarantor as surety, which may any time be inconsistent with any of the provisions of this bank guarantee.
4. This guarantee shall remain in force for 12 months and unless a demand to enforce a claim is made under this bank guarantee by the The Chairman KSPCB to the bank within the said period, the rights of the KSPCB under this guarantee shall be forfeited and the Bank shall be relieved and discharged from all liability there under.
5. The guarantor does hereby confirm and declare that the guarantor is entitled to issue this guarantee and a duly authorized person on behalf of the guarantor signs this guarantee.
6. The Bank undertakes not to revoke this guarantee during its currency without the previous consent of the KSPCB in writing.
7. Notwithstanding contained herein
 - A. Our liability under the bank guarantee shall not exceed Rs. 150000/- (Rupees One Lakh Fifty Thousand Only)
 - B. This bank guarantee shall be valid upto 03-03-2025 and
 - C. We are liable to pay the guaranteed amount or any part thereof under this bank guarantee only and only if you serve upon us a written claim or demand on or before 03-03-2026
 - D. At the end of the claim period i.e, 03.03.2026 all your rights under guarantee stand extinguished and we shall be discharged from all our liabilities under this guarantee irrespective of receipt of original bank guarantee duly discharged by the bank.

[Handwritten signature]

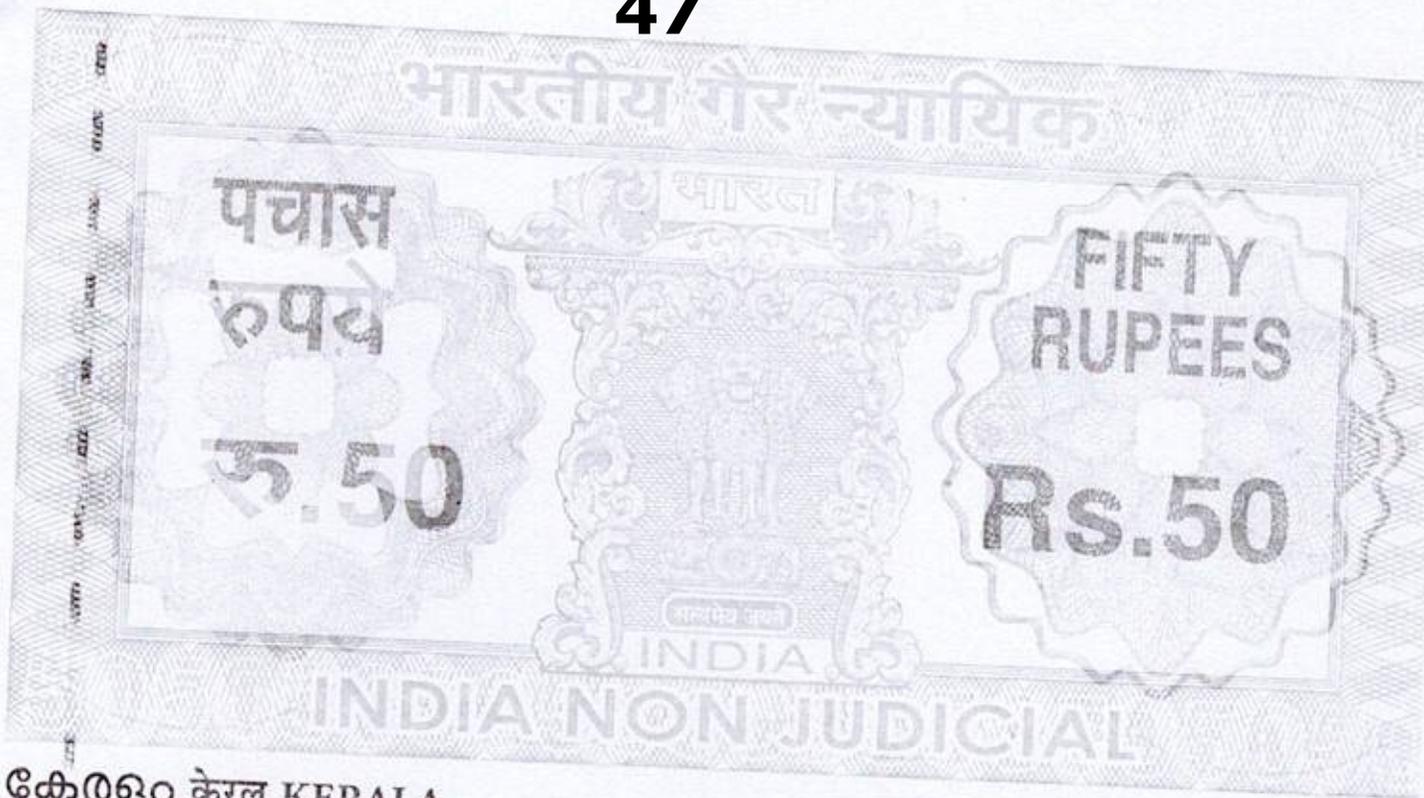
21694. M SD
 INDU ORNAMENTS
 Industrial Estate

[Handwritten signature]

[Handwritten signature]
 K.R. SEBASTIAN
 VENDOR No: 21
 PANAMKUTTICHIRA



20. 2. 2024



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CZ 001782

In witness thereof, the Bank, through its authorized officers has set its hand and stamp on this day 04.03.2024

Indu Ornaments,
Major Industrial Estate (SIDCO)
Ollur, Thrissur- 680306

भारतीय न्यायिक बैंक ऑफ इंडिया
 FEDERAL BANK OF INDIA
 (Signature)
 21 PANAMKUTTI CHIRA BRANCH, TRISSUR
 680306

(Signature)

M 29695- M SD
INDU ORNAMENTS
Industrial Estate

(Signature)
K.R. SEBASTIAN
VENDOR No: 21
PANAMKUTTICHIRA
28-2-2024

DIST. TREASURY STAMP DEPT
23 FEB 2024

Br.Code: 0060
Sl No: 0060BG000032024

ISSUING BRANCH | THE SOUTH INDIAN BANK LTD
ADDRESS | OLLUR (0060)
THE SOUTH INDIAN BANK LTD, DOOR NO.XI/75B,
RAMUS SHOPPING MALL, MAIN ROAD, PANAMKUTTICHIRA PIN : 680306
KERALA

THIS COVERING LETTER IS ISSUED TO BE ANNEXED TO

BANK GURANTEE NUMBER | 0060BG000032024
DATED | 29-02-2024
FOR THE AMOUNT | INR 150000
UNIQUE REFERENCE NUMBER | One Lakh Fifty Thousand
75995

BG EXPIRY DATE : 28-02-2025 | CLAIM EXPIRY DATE : 28-02-2025

ISSUED BY THIS OFFICE UNDER | 1. Mr/Ms. *Arun Chingath*
THE JOINT SIGNATURE OF | 2. Mr/Ms. *Nisha Uthaman.*

- => Confirmation of this Bank Guarantee is available with the BG payment / invocation processing centre (TFPCPC).
- => Beneficiary in his own interest may verify the genuineness of the guarantee with the BG payment / invocation processing centre (TFPCPC).
- => Invocation / Any request for payment of the BG to be made directly to the BG payment / invocation processing centre by Registered post with copies marked to 2nd Authority and BG issuing branch.

ADDRESS OF THE BG PAYMENT / INVOCATION PROCESSING CENTRE (TFPCPC) | THE SOUTH INDIAN BANK LTD
TFPCPC, 1ST FLOOR, SIB BUILDING
OPP. NOVELTY TEXTILES, MARKET ROAD
ERNAKULAM, KERALA - PIN CODE: 682035
Email ID : tfpcpc@sib.co.in
Phone No : 0484 - 2355499

ADDRESS OF THE 2ND AUTHORITY HO-CREDIT MONITORING | HEAD, HO-CREDIT MONITORING
THE SOUTH INDIAN BANK LTD
SIB HOUSE, TB ROAD
MISSION QUARTERS, THRISSUR, KERALA-680001
Email ID : creditmonitoring@sib.co.in
Phone No : 0487 - 2420420

BENEFICIARY NAME | THE CHAIRMAN, KERALA STATE POLLUTION CONTROL BOARD
BENEFICIARY ADDRESS | PLAMOOD
PATTOM P O
THIRUVANATHAPURAM PIN : 695004

SIGNATURE OF AUTHORISED OFFICIAL WITH SEAL | *[Signature]*
For South Indian Bank
Senior Manager, Ollur Branch

BC
Received
on 01/03/2024

copy may be endorsed to: 1) TFPCPC
2) REGIONAL OFFICE

KIND ATTENTION:
Please visit our website <https://online.southindianbank.com/BGValidation> for instant online BG verification option.



[Signature]
Asst. Manager
Br. Ollur



കേരളം കേരള KERALA

CY 6806

This forms an integral part of Bank Guarantee No: 0060BG000032024

BG No: 0060BG000032024
Amount: Rs. 1,50,000/-

Issue date: 29-02-2024
Expiry date: 28-02-2025
Last date for lodgement of claim: 28-02-2025

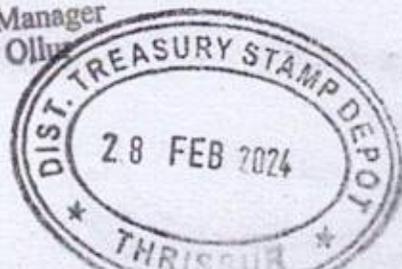
27483 For South Indian Bank

For The South Indian Bank Ltd.

Senior Manager, Ollur Branch

Asst. Manager
Br. Ollur

South Indian Bank, Ollur Branch



Authorized Signatory



കേരളം കേരल KERALA

CY 680621

This forms an integral part of Bank Guarantee No: 0060BG000032024

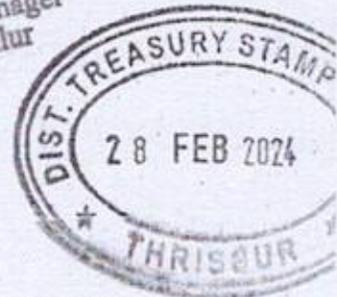
BG No: 0060BG000032024
Amount: Rs. 1,50,000/-

Issue date: 29-02-2024
Expiry date: 28-02-2025
Last date for lodgement of claim: 28-02-2025

27484 For South Indian Bank
Senior Manager, Ollur Branch

For The South Indian Bank Ltd.
Asst. Manager
Br. Ollur

South Indian Bank, Ollur Branch





കേരളം കേരള KERALA

CY 680622

This forms an integral part of Bank Guarantee No: 0060BG000032024

BG No: 0060BG000032024
Amount: Rs. 1,50,000/-

Issue date: 29-02-2024
Expiry date: 28-02-2025
Last date for lodgement of claim: 28-02-2025

27485

For South Indian Bank

For The South Indian Bank Ltd.

Senior Manager, Ollur Branch

Asst. Manager
Br. Ollur

South Indian Bank, Ollur Branch,



കേരളം 37-20 നമ്പർ വെണർ

പ്രധാന മാനേജർ, റെസിഡൻഷ്യൽ ബ്രാഞ്ച്

വെണർ, റെസിഡൻഷ്യൽ



കേരളം കേരള KERALA

CY 68061

This forms an integral part of Bank Guarantee No: 0060BG000032024

BG No: 0060BG000032024
Amount: Rs. 1,50,000/-

Issue date: 29-02-2024
Expiry date: 28-02-2025
Last date for lodgement of claim: 28-02-2025

27482

For South Indian Bank

For The South Indian Bank Ltd.

Asst. Manager
Br. Ollur

Senior Manager

South Indian Bank Ollur Branch



കേരളം 37-ാം നമ്പർ ബ്രാഞ്ച്

Authorized Signatory 1

Handwritten signature and date 29/2/24

Authorized Signatory 2

BANK GUARANTEE

BG No: 0060BG000032024
Amount: Rs. 1,50,000/-

Issue date: 29-02-2024
Expiry date: 28-02-2025
Last date for lodgement of claim: 28-02-2025

The CHAIRMAN, KSPCB Environmental Protection Fund
Account No.67366954329 SBI-IFSC SBIN 0070212
Pattom LIC Junction Branch

To THE CHAIRMAN
Kerala State Pollution Control Board
Plamoodu, Pattom P.O,
Thiruvananthapuram -695004

This deed of guarantee made at Ollur on this the 29th day of February 2024 by the The South Indian Bank Limited, a Banking Company, registered under the Companies Act, 1913, having its registered office at SIB House TB Road, Mission Quarters Thrissur-680 001, Kerala and having one of its branches/ offices among other places at Ollur Branch- ,Door No.Xi/758, Ramus Shopping Mall, Main Road, Panamkuttichira Thrissur 680306, (hereinafter referred to as the Bank or the Guarantor which expression shall include its successors and assigns) in favour of The Chairman, Kerala State Pollution Control Board, a statutory body established under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution), Act, 1981 having its Head Office at Plamoodu, Pattom P.O, Thiruvananthapuram 695004 (hereinafter referred to as KSPCB), which expression shall include its successors and assigns

WHEREAS as per order of Hon'ble NGT dated 20.02.2022 in OA No.20/2016 a joint committee was constituted to ascertain the compliance status of the respondents electroplating units including this respondent, M/s Peegee Gold Covering (Hereinafter referred as the BG applicant) operating in the Ollur industrial estate;

WHEREAS as per order of the Hon'ble NGT dated 07.03.2023 the joint committee was directed to ascertain the period of past violation and to calculate EC for the period;

WHEREAS the joint committee has assessed the EC as per the CPCB guidelines;

WHEREAS respondents was directed to remit an amount of Rs 5,41,417 (Rupees Five Lakh Forty One Thousand Four Hundred and Seventeen Only) as EC by collection No.KSPCB/977/2023-EE-1 dated 28.11.2023 of the Chairman, Kerala State Pollution Control Board;

WHEREAS this respondents has filed an appeal No.03/2024(SZ) to the Hon'ble NGT to set aside the impugned order No.KSPCB/977/2023-EE-1 dated 28.11.2023 of the Chairman, KSPCB;

WHEREAS the Hon'ble NGT in the above appeal in its order dated 02.02.2024 has granted an interim stay on the condition that all the appellant in 04/2024 has to furnish a Bank guarantee of Rs.1,50,000/- (Rupees One Lakh Fifty Thousand Only) in favour of Kerala State Pollution Control Board's Environment Protection fund within a period of four weeks failing which the stay will be automatically vacated without further reference to the tribunal

Now therefore the Bank on the request by PEEGEE GOLD COVERING, II/633 THRISSUR CORPORATION, SHOPPING CENTRE R S ROAD, OLLUR, THRISSUR-680306 issuing this Bank guarantee of Rs.1,50,000/- (Rupees One Lakh Fifty Thousand Only) in favour of The Chairman, KSPCB hereby executes the Bank Guarantee in the manner hereafter appearing:

1. The Bank understands that the KSPCB on being convinced of any failure, violation or shortcomings on the part of the M/S Peegee Gold Covering in implementing the pollution control measures as directed by the KSPCB, may invoke the bank guarantee.
2. The bank hereby undertakes to pay to KSPCB an amount of Rupees 150000/- for with without any demur on a demand from the KSPCB during the validity period of the Bank Guarantee. However, liability of the Bank under this guarantee shall be restricted to an amount of Rs.1,50,000/- (Rupees One Lakh Fifty Thousand only)
3. The guarantor does hereby expressly waive all or any of the rights of the guarantor as surety, which may any time be inconsistent with any of the provisions of this bank guarantee.
4. This guarantee shall remain in force upto 28.02.2025 and unless a demand to enforce a claim is made under this bank guarantee by the The Chairman KSPCB to the bank within the said period, the rights of the KSPCB under this guarantee shall be forfeited and the Bank shall be relieved and discharged from all liability there under.
5. The guarantor does hereby confirm and declare that the guarantor is entitled to issue this guarantee and a duly authorized person on behalf of the guarantor signs this guarantee.
6. The Bank undertakes not to revoke this guarantee during its currency without the previous consent of the KSPCB in writing.
7. Notwithstanding contained herein
 - a Our liability under the bank guarantee shall not exceed Rs.150000/- (Rupees One Lakh Fifty Thousand Only)
 - b This bank guarantee shall be valid upto 28.02.2025
 - c We are liable to pay the guaranteed amount or any part thereof under this bank guarantee only and only if you serve upon us a written claim or demand on or before 28.02.2025
 - d This guarantee shall automatically stands cancelled notwithstanding that the original guarantee document is not returned to us by you even after the expiry of the final date of claim as mentioned in the above clause (c)

In witness thereof, the Bank, through its authorized officers has set its hand and stamp on this 29th day of February 2024

For South Indian Bank

Senior Manager, Ollur Branch

Authorized Signatory 1

The South Indian Bank Ltd.

Asst. Manager
Br. Ollur

Authorized Signatory 2



കേരളം കേരल KERALA

CZ 001722

Date: 29/02/2024

Performance Bank Guarantee No. - 7756PGE240605003

Performance Bank Guarantee Amount - Rs. 1,50,000/-

Form of Bank Guarantee as per Form No.27 of The Gazette of India :

Extraordinary

In the matter of:

Civil Appeal /Petition/C.M.P. Appeal No.11/2024(SZ)

And

In the matter of: M/s Three Star electro Plating Works V/s The Chairman, Kerala State

Pollution Control Board, Kerala and Ors.



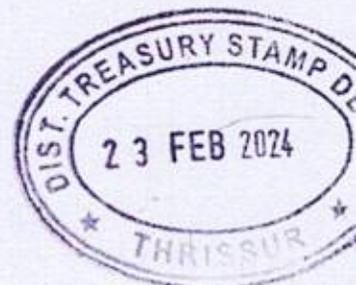
no 29632 R50
Three Star Electro
plating Ollod.

Remy
REMY RAPHAEL
अधिकारी OFFICER
SP No. 30124

Smitha
स्मिता रवीन्द्रन SMITHA RAVINDRAN
प्रबन्धक/MANAGER
S.P.No:22598

Sebastian
K.R. SEBASTIAN
VENDOR No: 21
PANAMKUTTICHIRA

Intem 27. 2. 2024





കേരളം കേരल KERALA

CZ 001723

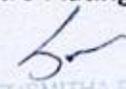
Whereas M/s Three Star electro Plating Works above-named has filed an Appeal in the Hon'ble National Green Tribunal (NGT), Southern Zone, Chennai against the order No. KSPCB/977/2023-EE-1 dated 28.11.2023 by The Kerala State Pollution Control Board

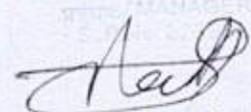
And whereas on a motion made for the purpose on the 02.02.2024 the Hon'ble NGT said court has in the aforesaid proceedings been pleased to order inter alia as follows :

There will be an order of interim stay on condition that the appellant in 11/2024 (SZ) furnishes the Bank Guarantee of Rs.1,50,000/-, in favour of Kerala State Pollution Control Board's Environmental Protection Fund (as mentioned in the impugned order) within a period of 4 (Four) weeks , failing which, the stay granted will be automatically vacated without further reference to this Tribunal

And whereas M/s Three Star electro Plating Works the appellant has requested us Canara Bank, a body corporate under the Banking Companies (Acquisition & Transfer of Undertakings) Act, 1970 having its Head Office at No. 112, JC Road, Bengaluru and one of its offices at Mechery Tower, Ollur, Thrissur, Kerala – 680306 to guarantee the due payment of the said sum of Rs.1,50,000/-, by the said M/s Three Star Electro Plating in the event


 REMY RAPHAEL
 अधिकारी OFFICER
 SP No. 30124


 स्मिता रवीन्द्रन/SMITHA RAVINDRAN
 MANAGER


 K.R. SEBASTIAN
 VENDOR No: 21
 PANAMKUTTICHIRA



no 29633

Rs 50
 Three star Electro
 Plating Ollur

Internal 27.2.2024

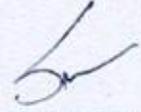


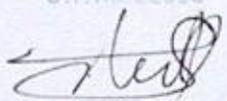
കേരളം കേരल KERALA

CZ 001724

of the Hon'ble NGT allowing / modifying / dismissing the said appeal and setting aside the decree or such other lesser amount as the Court may order. We Canara Bank are hereby held firmly bound unto the Hon'ble NGT through the Registrar of the said Court for the payment to it or to The Chairman, Kerala Pollution Control without demur of the said sum Rs.1,50,000/-, or such other lesser amount as may be ordered by the Hon'ble NGT and require to be paid or refunded by the M/s Three Star electro Plating Works, to The Chairman, Kerala State Pollution Control Board, Thriuvananthapuram, (Environmental Protection Fund of the Board) as a result of the final disposal of the said Appeal No.11/2024(SZ) and the guarantee herein contained shall not be affected by any change in the constitution of the Bank and it is HEREBY agreed by and between the parties that this guarantee shall remain in full force and virtue till the disposal of the Appeal No.11/2024(SZ) to Which the aforesaid order of the Court relates and until an order of the said Court is made discharging this guarantee.


 रेमि राफेल
 REMY RAPHAEL
 अधिकारी OFFICER
 SP No. 30124


 स्मिता रवीन्द्रन/SMITHA RAVINDRAN
 प्रबंधक/MANAGER
 S.P.No: 22598


 K.R. SEBASTIAN
 VENDOR No: 21
 PANAMKUTTICHIRA
 27-2-2024



No 29634 P50
 Three Star Electro
 plating Unit



കേരളം കേരള KERALA

CZ 001725

“This Bank Guarantee shall be effective only when the BG message is transmitted by the issuing Bank through SFMS to State Bank of India, Pattom LIC Junction Branch and written confirmation to that effect is issued by the bank of Beneficiary.”

Notwithstanding anything contained herein:

- (I) Our liability under this Bank Guarantee shall not exceed Rs. 1,50,000 (One Lakh Fifty Thousand Only).
- (II) This Bank Guarantee shall be valid up to 28/02/2025; and
- (III) We are liable to pay the guaranteed amount or any part thereof under this Bank Guarantee only and only if you serve upon us a written claim or demand on or before 28/02/2025

IN WITNESS WHEREOF we the Canara Bank has executed this.

This the 29th day of February 2024

Witness:.....
 REMY RAPHAEL
 अधिकारी OFFICER
 SP No. 30124

स्मिता रवीन्द्रन/SMITHA RAVINDRAN
 अधिकारी / MANAGER
 S. P.No: 22593

कृते केनरा बैंक
 For Canara Bank
 Signed
 अधिकारी / Officer / Manager
 For Canara bank Branch
 रमि राफेल
 REMY RAPHAEL
 अधिकारी OFFICER

NO 29635 R 50
 Three star Electro
 Dating allowed

K.R. SEBASTIAN
 VENDOR No: 21
 PANAMKUTTICHIRA



27. 2. 2024

59

Br.Code: 0060
 Sl No: 0060BG000012024

ISSUING BRANCH | THE SOUTH INDIAN BANK LTD
 ADDRESS | OLLUR (0060)
 | THE SOUTH INDIAN BANK LTD, DOOR NO.XI/758,
 | RAMUS SHOPPING MALL, MAIN ROAD, PANAMKUTTICHIRA P N : 680306
 | KERALA

THIS COVERING LETTER IS ISSUED TO BE ANNEXED TO

BANK GURANTEE NUMBER | 0060BG000012024
 DATED | 29-02-2024
 FOR THE AMOUNT | INR 150000
 | One Lakh Fifty Thousand
 UNIQUE REFERENCE NUMBER | 75940

BG EXPIRY DATE : 28-02-2025 | CLAIM EXPIRY DATE : 28-02-2025

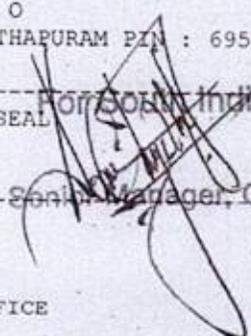
ISSUED BY THIS OFFICE UNDER | 1. Mr/Ms. Arun Chingath.
 THE JOINT SIGNATURE OF | 2. Mr/Ms. Nisha Uthaman

=> Confirmation of this Bank Guarantee is available with the
 BG payment / invocation processing centre (TFCPC).
 => Beneficiary in his own interest may verify the genuineness of the guarantee
 with the BG payment / invocation processing centre (TFCPC).
 => Invocation / Any request for payment of the BG to be made directly to the
 BG payment / invocation processing centre by Registered post
 with copies marked to 2nd Authority and BG issuing branch.

ADDRESS OF THE | THE SOUTH INDIAN BANK LTD
 BG PAYMENT / INVOCATION | TFCPC, 1ST FLOOR, SIB BUILDING
 PROCESSING CENTRE (TFCPC). | OPP. NOVELTY TEXTILES, MARKET ROAD
 | ERNAKULAM, KERALA - PIN CODE:682035
 | Email ID : tfcpc@sib.co.in
 | Phone No : 0484 - 2355499

ADDRESS OF THE 2ND AUTHORITY | HEAD, HO-CREDIT MONITORING
 HO-CREDIT MONITORING | THE SOUTH INDIAN BANK LTD
 | SIB HOUSE, TB ROAD
 | MISSION QUARTERS, THRISSUR, KERALA-680001
 | Email ID : creditmonitoring@sib.co.in
 | Phone No : 0487 - 2420420

BENEFICIARY NAME | THE CHAIRMAN, KERALA STATE POLLUTION CONTROL BOARD
 BENEFICIARY ADDRESS | PLAMOODU
 | PATTOM P O
 | THRIVANATHAPURAM PIN : 695004

SIGNATURE OF AUTHORISED OFFICIAL WITH SEAL | 
 South Manager, Ollur Branch

For The South Indian Bank Ltd.

Copy may be endorsed to: 1) TFCPC
 2) REGIONAL OFFICE

Asst. Manager
 Br. Ollur

KIND ATTENTION:
 Please visit our website <https://online.southindianbank.com/BGValidation> for
 INSTANT online BG verification option.

Ben.
 Received on 1/03/2024



60



കേരളം കേരള KERALA

CY 680614

This forms an integral part of Bank Guarantee No: 0060BG000012024

BG No: 0060BG000012024

Amount: Rs. 1,50,000/-

Issue date: 29-02-2024

Expiry date: 28-02-2025

Last date for lodgement of claim: 28-02-2025

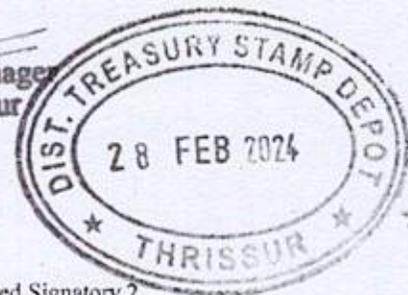
27477 For South Indian Bank
South Indian Bank, Ollur Branch,
37-36 നമ്പർ ബെങ്ക്
ഓഫീസ് കോർപ്പറേറ്റ്

Authorized Signatory 1

For The South Indian Bank Ltd.

Asst. Manager
Br. Ollur

Authorized Signatory 2



61



കേരളം കേരल KERALA

CY 680613

This forms an integral part of Bank Guarantee No: 0060BG000012024

BG No: 0060BG000012024
Amount: Rs. 1,50,000/-

Issue date: 29-02-2024
Expiry date: 28-02-2025
Last date for lodgement of claim: 28-02-2025

27476

For South Indian Bank

For The South Indian Bank Ltd.

South Indian Bank Other Branch
കോഴിക്കോട് 37-ാം നമ്പർ വെണ്ടർ
ഇലക്ട്രിക് റോഡിൽ

Asst. Manager
Br. Ollur



Authorized Signatory 1

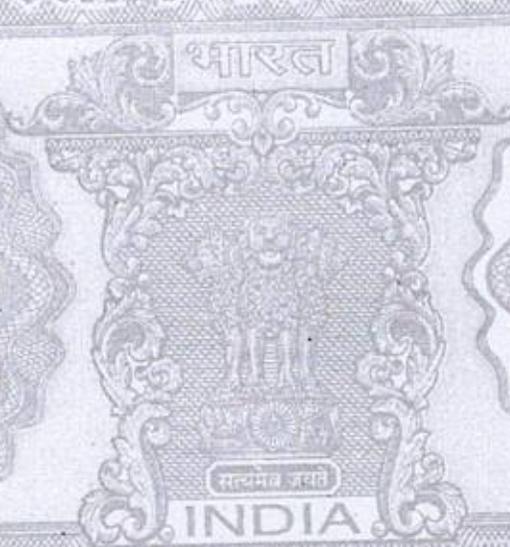
[Handwritten Signature]
29/2/24

Authorized Signatory 2

62

भारतीय न्यायिक

पचास
रुपये
₹.50



FIFTY
RUPEES
Rs.50

INDIA NON JUDICIAL

കേരളം കേരल KERALA

CY 680612

This forms an integral part of Bank Guarantee No: 0060BG000012024

BG No: 0060BG000012024
Amount: Rs. 1,50,000/-

Issue date: 29-02-2024
Expiry date: 28-02-2025
Last date for lodgement of claim: 28-02-2025

27475

For South Indian Bank

For The South Indian Bank Ltd.

Center Manager Branch

Asst. Manager
Br. Ollur

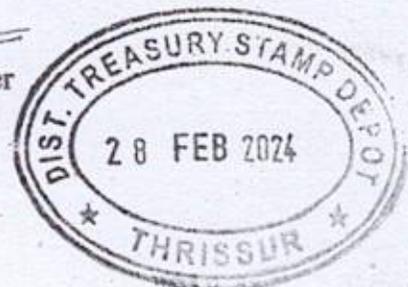
South Indian Bank Ollur Branch

ഓഡിറ്ററുടെ 37-30 നമ്പർ വെണ്ടി

Authorized Signatory 1

[Signature]
29/2/24

Authorized Signatory 2





കേരളം കേരल KERALA

CY 680611

This forms an integral part of Bank Guarantee No: 0060BG000012024

BG No: 0060BG000012024
Amount: Rs. 1,50,000/-

Issue date: 29-02-2024
Expiry date: 28-02-2025
Last date for lodgement of claim: 28-02-2025

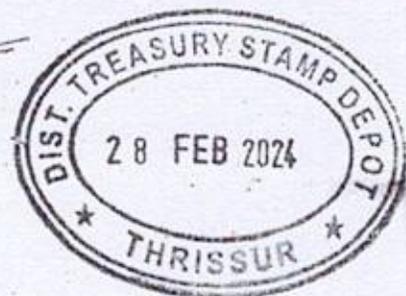
27424

For South Indian Bank

For The South Indian Bank Ltd.

South Indian Bank, Ollur Branch
അയ്യന്തോൾ 37-ാം നമ്പർ ബ്രാഞ്ച്

Asst. Manager
Br. Ollur



Authorized Signatory 1

29/2/24 Authorized Signatory 2

BANK GUARANTEE

BG No: 0060BG000012024
Amount: Rs. 1,50,000/-

Issue date: 29-02-2024
Expiry date: 28-02-2025
Last date for lodgement of claim: 28-02-2025

The CHAIRMAN, KSPCB Environmental Protection Fund
Account No.67366954329 SBI-IFSC SBIN 0070212
Pattom LIC Junction Branch

To THE CHAIRMAN
Kerala State Pollution Control Board
Plamoodu, Pattom P.O,
Thiruvananthapuram -695004

This deed of guarantee made at Ollur on this the 29th day of February 2024 by the The South Indian Bank Limited, a Banking Company, registered under the Companies Act, 1913, having its registered office at SIB House TB Road, Mission Quarters Thrissur-680 001, Kerala and having one of its branches/ offices among other places at Ollur Branch- ,Door No.Xi/758, Ramus Shopping Mall, Main Road, Panamkuttichira Thrissur 6803306,-- (hereinafter referred to as the Bank or the Guarantor which expression shall include its successors and assigns) in favour of The Chairman, Kerala State Pollution Control Board, a statutory body established under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution), Act, 1981 having its Head Office at Plamoodu, Pattom P.O, Thiruvananthapuram 695004 (hereinafter referred to as KSPCB), which expression shall include its successors and assigns

WHEREAS as per order of Hon'ble NGT dated 20.02.2022 in OA No.20/2016 a joint committee was constituted to ascertain the compliance status of the respondents electroplating units including this respondent, M/s two Star gold covering (Herinafter referred as the BG applicant) operating in the Ollur industrial estate;

WHEREAS as per order of the Hon'ble NGT dated 07.03.2023 the joint committee was directed to ascertain the period of past violation and to calculate EC for the period;

WHEREAS the joint committee has assessed the EC as per the CPCB guidelines;

WHEREAS respondents was directed to remit an amount of Rs 5,41,417(Rupees Five Lakh Forty One Thousand Four Hundered and Seventeen Only) as EC by direction No.KSPCB/977/2023-EE-1 dated 28.11.2023 of the Chairman, Kerala State Pollution Control Board;

WHEREAS this respondents has filed an appeal No.03/2024(SZ) to the Hon'ble NGT to set aside the impugned order No.KSPCB/977/2023-EE-1 dated 28.11.2023 of the Chairman, KSPCB;

Authorized Signatory 1

For South Indian Bank

For The South Indian Bank Ltd.

Asst. Manager

Authorized Signatory 2

WHEREAS the Hon'ble NGT in the above appeal in its order dated 02.02.2024 has granted an interim stay on the condition that all the appellant in 04/2024 has to furnish a Bank guarantee of Rs.1,50,000/- (Rupees One Lakh Fifty Thousand Only) in favour of Kerala State Pollution Control Board's Environment Protection fund within a period of four weeks failing which the stay will be automatically vacated without further reference to the tribunal

Now therefore the Bank on the request by TWO STARS GOLD COVERING, XI 831, SIDCO INDUSTRIAL ESTATE, OLLUR P O, THRISSUR- 680306 issuing this Bank guarantee of Rs.1,50,000/- (Rupees One Lakh Fifty Thousand Only) in favour of The Chairman, KSPCB hereby executes the Bank Guarantee in the manner hereafter appearing:

1. The Bank understands that the KSPCB on being convinced of any failure, violation or shortcomings on the part of the M/S Two Stars Gold Covering in implementing the pollution control measures as directed by the KSPCB, may invoke the bank guarantee.
2. The bank hereby undertakes to pay to KSPCB an amount of Rupees 150000/- for with without any demur on a demand from the KSPCB during the validity period of the Bank Guarantee. However, liability of the Bank under this guarantee shall be restricted to an amount of Rs.1,50,000/- (Rupees One Lakh Fifty Thousand only)
3. The guarantor does hereby expressly waive all or any of the rights of the guarantor as surety, which may any time be inconsistent with any of the provisions of this bank guarantee.
4. This guarantee shall remain in force upto 28.02.2025 and unless a demand to enforce a claim is made under this bank guarantee by the The Chairman KSPCB to the bank within the said period, the rights of the KSPCB under this guarantee shall be forfeited and the Bank shall be relieved and discharged from all liability there under.
5. The guarantor does hereby confirm and declare that the guarantor is entitled to issue this guarantee and a duly authorized person on behalf of the guarantor signs this guarantee.
6. The Bank undertakes not to revoke this guarantee during its currency without the previous consent of the KSPCB in writing.
7. Notwithstanding contained herein
 - a Our liability under the bank guarantee shall not exceed Rs.150000/- (Rupees One Lakh Fifty Thousand Only)
 - b This bank guarantee shall be valid upto 28.02.2025
 - c We are liable to pay the guaranteed amount or any part thereof under this bank guarantee only and only if you serve upon us a written claim or demand on or before 28.02.2025
 - d This guarantee shall automatically stands cancelled notwithstanding that the original guarantee document is not returned to us by you even after the expiry of the final date of claim as mentioned in the above clause (c)

In witness thereof, the Bank, through its authorized officers has set its hand and stamp on this 29th day of February 2024.

For South Indian Bank

Senior Manager, Our Branch

Authorized Signatory 1

For The South Indian Bank Ltd.

Asst. Manager
Br. Ollur

Authorized Signatory 2